



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

MEETING No. NC/3/MEET/Feb/202526/13

DATED: 20/02/2026

Minutes of the Norms Committee-3 Meeting NC/3/MEET/Feb/202526/13 dated 20/02/2026 (actually held on 10.03.2026) under the Chairmanship of Shri Rakesh Kumar, Addl. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of the Foreign Trade Policy, 2023 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

2. The following members were present in the Meeting:-

Sl. No.	Name & Designation	Department
1	Shri Dinesh Narain Mathur, Technical Expert	Consultant (Pharma)
2	Shri Shaish Kumar, Technical Expert	Consultant (Chemical)
3	Shri Nand Lal	Consultant (Chemical)
5	Smt. Skina Rani, FTDO	DGFT (HQ)

3. The Norms Committee has taken decisions only with respect to technical

aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure, including those in notifications, public notices and policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularisation of the case.

4. RAs shall ensure compliance with SION, General Notes and Chapter Notes wherever applicable.

5. RAs shall also ensure that authorization is issued or redeemed based on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less. In this regard, full compliance with the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21, and Para 4.51 of HBP shall be made.

Case No.	1 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000125AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.	

Case No.	2 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	ZYDUS LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001052AM26
RA File Number	NA

Licence No and Date	NA			
Norms Committee Decision:				
The Committee examined the request of the firm for fixation of ad-hoc norms to facilitate the issuance of Advance Authorization by the concerned Regional Authority. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below.:-				
Export Product	Qty.	Sl. No.	Import Item	Qty. allowed
MESALAMINE SUPPOSITORIES 1000 MG ((ACTIVE INGREDIENT: MESALAMINE USP - NET WT. 14758.020 KGS))	1 Number	1	MESALAMINE USP	1030.00 mg.
		2	HARDFAT NF	2060 .30 mg.
		3	PRT 100 PVC 30 PE 58 MM MESALAMINE SUPPOSITORIES 1000 MG	200.00 mg.
		4	PRT 100 PVC 30 PE 60 MM MESALAMINE SUPPOSITORIES 1000 MG	205.00 mg.
RA concerned may take further necessary action as per above decision of NC.				

Case No.	3 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	HEMA DYECHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00002356AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The Committee examined the request for fixation of a new SION and noted that production and consumption data for the same purpose have also been submitted by another manufacturer. Accordingly, the Technical Expert is requested to examine the data submitted by both parties and provide recommendations.

Case No.	4 / NC/3/MEET/Feb/202526/13
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00002105AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that Norms for Active Pharmacopia Ingredient (API) is given as per composition given in Drug Manufacturing Licence, therefore, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	5 / NC/3/MEET/Feb/202526/13
Case Status	Case Rejected
Party Name	ABBOTT HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00005281AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	6 / NC/3/MEET/Feb/202526/13
Case Status	Case Rejected
Party Name	VIJAYASRI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	018305000961AM12
RA File Number	092404000478 AM12
Licence No and Date	0910051240/13/02/2012
Norms Committee Decision: The firm vide letter dated 27.01.2026 has informed that they have surrender their above license. In view of letter of firm, the Committee decided to withdraw the application of the firm.	

Case No.	7 / NC/3/MEET/Feb/202526/13																				
Case Status	Case Approved																				
Party Name	GLOBE TROTTERS PRIVATE LIMITED																				
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026																				
HQ File Number	HQRNORM REVIW00004519AM25																				
RA File Number	039404000124 AM16																				
Licence No and Date	0310796194/26/05/2015																				
Norms Committee Decision:																					
The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below.:-																					
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td rowspan="4">AMPICILLIN SODIUM BP (STERILE)</td><td rowspan="4">5000 kg.</td><td>1</td><td>Ampicllin Trihydrate (ATH)</td><td>5500 kg.</td></tr><tr><td>2</td><td>Acetonitirlle (CAN)</td><td rowspan="3">Not required and not imported by the firm.</td></tr><tr><td>3</td><td>Methylene chloride</td></tr><tr><td>4</td><td>Sodium Thiocynate</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	AMPICILLIN SODIUM BP (STERILE)	5000 kg.	1	Ampicllin Trihydrate (ATH)	5500 kg.	2	Acetonitirlle (CAN)	Not required and not imported by the firm.	3	Methylene chloride	4	Sodium Thiocynate
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.																	
AMPICILLIN SODIUM BP (STERILE)	5000 kg.	1	Ampicllin Trihydrate (ATH)	5500 kg.																	
		2	Acetonitirlle (CAN)	Not required and not imported by the firm.																	
		3	Methylene chloride																		
		4	Sodium Thiocynate																		

		5	Acetone	
		6	Triethylamine	
		7	Ethyl Acetate	
		8	Pivaloyl Chloride	
		9	Potassium Carbonate	

Note: The above norms are for regularisation and closure purposes only.

The committee noted that the firm has sought additional input items beyond those originally declared and admitted to the same in the personal hearing held on 14.11.25. This constitutes a case of misdeclaration.

Accordingly, the Norms Committee advised the Regional Authority to initiate action against the firm under the FTDR Act for such misdeclaration.

RA concerned may take further necessary action as per the above decision of NC.

Case No.	8 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	BELOORBAYIR BIOTECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00007896AM24
RA File Number	072404000347 AM16
Licence No and Date	0710109255/12/01/2016
Norms Committee Decision:	
As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.	

Case No.	9 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00003806AM25
RA File Number	039404000247 AM17
Licence No and Date	0310805843/30/06/2016

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Dec/202324/19 dated 05/01/2024 against advance authorization No.0311013222 dated 22/03/2022, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Telmisartan and Amlodipine Tablets 40/10 mg Each uncoated tablets contains : Telmisartan 40 mg (Telmisartan 40 mg equivalent to Telmisartan granules 67.36 mg Amlodipine Besilate equivalent to Amlodipine USP 10 mg)	1 Number	1	Telmisartan Granules	68.034 mg
		5	Amlodipine Besilate	10.20 mg.
Telmisartan and Amlodipine Tablets 80/10 mg Each uncoated tablets contains : Telmisartan 80 mg (Telmisartan 80 mg equivalent to Telmisartan granules 134.72mg Amlodipine Besilate equivalent to Amlodipine USP 10mg)	1 Number	2	Telmisartan Granules	136.07 mg.
		6	Amlodipine Besilate	10.20 mg.

Telmisartan and Amlodipine Tablets 40/5mg Each uncoated tablets contains : Telmisartan 40 mg (Telmisartan 40 mg equivalent to Telmisartan granules 67.36 mg Amlodipine Besilate equivalent to Amlodipine USP 5mg)	1 Number	3	Telmisartan Granules	68.034 mg.
		7	Amlodipine Besilate	5.10 mg.
Telmisartan and Amlodipine Tablets 80/5mg Each uncoated tablets contains : Telmisartan 80 mg (Telmisartan 80 mg equivalent to Telmisartan granules 134.72 mg Amlodipine Besilate equivalent to Amlodipine USP 5mg)	1 Number	4	Telmisartan Granules	136.07 mg.
		8	Amlodipine Besilate	5.10 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	10 / NC/3/MEET/Feb/202526/13			
Case Status	Case Approved			
Party Name	CIPLA LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026			
HQ File Number	HQRNORM REVIW00000262AM24			
RA File Number	039404000295 AM18			
Licence No and Date	0310814908/31/07/2017			
Norms Committee Decision:				
The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below.:-				

Soltel CFC Free Inhaler 25 mcg (120 MD) / Vertine CFC Free Inhaler 25mcg (120 MD) Pulveril Inhaler 25mcg (120 MD) / (Neovent Inhaler 25mcg (120MD) Salmeterol 25 mcg Pressurised Inhalation (120 MD) / SOLTEL CFC-FREE INHALER 25 MCG with 63 mcl Aerosol Valve, 14 ml Aluminium Can, 0.42 Actuator 134A HFA 12.544 gms, Ethanol 0.256 gms)	1 Number	1	Salmeterol	0.003 gm.
		36	63 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes.
		47	14 ml Aluminium Can	Relevant, as per Packing Policy and General Notes.
		68	0.42 mm OD Actuators With Dust Covers / Caps	Relevant, as per Packing Policy and General Notes.
		88	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	9.405 gm.
		110	ETHANOL	0.195 gm.
Foratec Inhaler (CFC Free) (120 MD) / FOROTEL Inhaler (120MD) Formoterol 12mcg Inhaler (CFC Free) (120MD)(with 40 mcl Aerosol Valve, 10 ml Aluminium Can with 0.48 mm Actuator 134A HFA 7.84 gms, Ethanol 0.16 gms)	1 Number	22	40 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes.
		44	10 ml Aluminium Can	Relevant, as per Packing Policy and General Notes.
		69	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes.
		89	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	5.88 gm.
		111	ETHANOL	0.120 gm.
Airflusal 25/250 mcg Inhaler (120 MD) / Fluticort Plus – 250 mcg HFA Inhaler (120MD) Seroflo 25/250 mcg	1 Number	2	Salmetero	0.003 gm.
		5	Fluticasone Propionate	0.03 gm.

Inhaler (120 MD) / (Seroflo 250 mcg Inhaler (120 MD) Salmeterol 25 mcg & Fluticasone Propionate 250 mcg Inhaler (120MD) with 61mcl Aerosol Valve, 14 ml Aluminium Can with 0.48 mm Actuator 134A HFA 12.50 gms)		31	61 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes.
		48	14 ml Aluminium Can	Relevant, as per Packing Policy and General Notes.
		70	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes.
		90	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	8.98 gm.
Airflusal 25/125 mcg Inhaler (120 MD) / Fluticort Plus 125 mcg HFA Inhaler (120MD) Seroflo 25/125 mcg Inhaler (120 MD) /(Seroflo 125 mcg Inhaler (120 MD) Salmeterol 25 mcg & Fluticasone Propionate 125 mcg Inhaler (120MD) with 61mcl Aerosol Valve, 14 ml Aluminium Can with 0.48 mm Actuator 134A HFA 12.50 gms)	1 Number	3	Salmeterol	0.003 gm.
		6	Fluticasone Propionate	0.015 gm.
		32	61 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes.
		49	14 ml Aluminium Can	Relevant, as per Packing Policy and General Notes.
		71	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes.
		91	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	8.98 gm.

Beclate / Beclort HFA / Beclometasone Dipropionate / Aircort / Beclometasone Pressurised Inhalation /(Beclocross / Beclocip HFA / BECLOMAR CFC Free 50 MCG Inhaler (200 MD) with 63 mcl Aerosol Valve, 19 ml Aluminium Can with 0.48 mm Actuator 134A HFA 17.772 gms, Ethanol 0.456 gms)	1 Number	11	Beclometasone Dipropionate	0.010 gm.
		37	63 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes
		54	19 ml Aluminium Can	Relevant, as per Packing Policy and General Notes
		72	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes
		92	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	14.82 gm.
		112	ETHANOL	0.383 gm.
Beclate / Beclort / Beclometasone Dipropionate / AIRCORT / Beclometasone Pressurised Inhalation /(Beclocross / Beclocip HFA / BECLOMAR CFC Free 100 MCG Inhaler (200MD) with 63mcl Aerosol	1 Number	12	Beclometasone Dipropionate	0.020 gm.
		38	63 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes

Valve, 19 ml Aluminium Can with 0.48 mm Actuator 134A HFA 17.304 gms, Ethanol 0.912 gms)		55	19 ml Aluminium Can	Relevant, as per Packing Policy and General Notes
		73	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes
		93	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	14.44 gm.
		113	ETHANOL	0.760 gm.
Beclate / Beclort / Beclometasone Dipropionate / AIRCORT / Beclometasone Pressurised Inhalation / Beclocross / (Beclocip HFA / BECLOMAR CFC Free 200 MCG Inhaler (200 MD) with 63 mcl Aerosol Valve, 19 ml Aluminium Can with 0.48mm Actuator 134A HFA 16.368 gms, Ethanol 1.824 gms)	1 Number	13	Beclometasone Dipropionate	0.020 gm.
		39	63 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes
		56	19 ml Aluminium Can	Relevant, as per Packing Policy and General Notes
		74	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes
		94	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	13.68 gm.
		114	ETHANOL	1.52 gm.
Beclate / Beclort / Beclometasone Dipropionate / AIRCORT / Beclometasone Pressurised Inhalation / Beclocross / (Beclocip HFA / BECLOMAR CFC Free 250	1 Number	14	Beclometasone Dipropionate	0.050 gm.
		40	63 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes

MCG Inhaler (200MD) with 63 mcl Aerosol Valve, 19 ml Aluminium Can with 0.48 mm Actuator 134A HFA 15.900 gms, Ethanol 2.280 gms)		57	19 ml Aluminium Can	Relevant, as per Packing Policy and General Notes
		75	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes
		95	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	13.25 gm.
		115	ETHANOL	1.90 gm.
Ciclesonide Inhaler 80 mcg (120 MD) Ciclohale 80 Inhaler (120 MD) Disbronc 80 Inhaler (120 MD) (with 50mcl Aerosol Valve, 10ml Aluminium Can, 0.33 Actuator 134A HFA 9.010 gms, Ethanol 0.576 gms)	1 Number	23	50 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes
		45	10 ml Aluminium Can	Relevant, as per Packing Policy and General Notes
		66	0.33 mm OD Actuators With Dust Covers / Caps	Relevant, as per Packing Policy and General Notes
		96	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	6.76 gm.
		116	ETHANOL	0.435 gm.
Ciclesonide Inhaler 160mcg (120 MD) Ciclohale 160 Inhaler (120 MD) Disbronc 160 Inhaler (120 MD) (with 50 mcl Aerosol Valve, 10 ml Aluminium Can, 0.33 Actuator 134A HFA 8.995 gms, Ethanol 0.576 gms)	1 Number	24	50 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes
		46	10 ml Aluminium Can	Relevant, as per Packing Policy and General Notes
		67	0.33 mm OD Actuators With Dust Covers / Caps	Relevant, as per Packing Policy and General Notes

		97	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	6.75 gm.
		117	ETHANOL	0.435 gm.
Aerodini 100 mcg Inhaler (200MD) / Bulmol 100 mcg Inhaler (200 MD) / Salcross HFA 100 mcg Inhaler (200MD) / (Asthalin Inhaler (200 MD) / Salair Inhaler (200 MD) Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) / SALBUREX 100 mcg Inhaler (200MD) with 50 mcl Aerosol Valve, 19ml Aluminium Can, 0.48 Actuator 134A HFA 18.20 gms)	1 Number	16	Salbutamo	0.002
		25	50 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes
		58	19 ml Aluminium Can	Relevant, as per Packing Policy and General Notes
		76	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes
		98	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	15.17 gm.
Budespray 200 mcg HFA Inhaler (200 MD) / Budecort 200 mcg Inhaler (200 MD) Budesonide Inhaler 200mcg (200 MD) /(BUDEMAR 200 mcg Inhaler (200 MD) with 58 mcl Aerosol Valve, 19 ml Aluminium Can, 0.48 Actuator 134A HFA 18.20 gms)	1 Number	19	Budesonide	0.040 gm.
		27	58 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes
		59	19 ml Aluminium Can	Relevant, as per Packing Policy and General Notes
		77	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes
		99	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	15.17 gm.
Budespray 100 mcg HFA Inhaler (200	1 Number	20	Budesonide	0.020 gm.

MD) / Budecort 100 mcg Inhaler (200 MD) Budesonide Inhaler 100 mcg (200MD) /(BUDEMAR 100 mcg Inhaler (200 MD) with 58 mcl Aerosol Valve, 19 ml Aluminium Can, 0.48 Actuator 134A HFA 18.20 gms)		28	58 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes
		60	19 ml Aluminium Can	Relevant, as per Packing Policy and General Notes
		78	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes
		100	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	15.17 gm.
Formoterol Fumarate and Budesonide Inhaler 6/100 mcg (120 MD) / Foracort 100 Inhaler (120MD)(with 58mcl Aerosol Valve, 19 ml Aluminium Can, 0.48 Actuator 134A HFA 12.20 gms)	1 Number	29	58 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes
		61	19 ml Aluminium Can	Relevant, as per Packing Policy and General Notes
		79	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes
		101	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	9.15 gm.
Formoterol Fumarate and Budesonide Inhaler 6/200 mcg (120 MD) / Foracort 200 Inhaler (120 MD) (with 58 mcl Aerosol Valve, 19ml Aluminium Can, 0.48 Actuator 134A HFA 12.20 gms)	1 Number	30	58 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes
		62	19 ml Aluminium Can	Relevant, as per Packing Policy and General Notes
		80	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes

		102	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	9.15 gm.
Beclomethasone Dipropionate 50mcg and Salbutamol 100 mcg Inhaler (200 MD) Aerocort HFA Inhaler (200 MD) /(Aeroday Inhaler (200 MD) / Asmabron HFA Inhaler (200 MD) Asthalin B Inhaler (200 MD) with 50 mcl Aerosol Valve, 19 ml Aluminium Can, 0.48 Actuator 134A HFA 14.04 gms, Ethanol 0.36 gms)	1 Number	15	Beclometasone Dipropionate	0.010 gm
		17	Salbutamol	0.020 gm.
		26	50 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes
		63	19 ml Aluminium Can	Relevant, as per Packing Policy and General Notes
		81	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes
		103	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	11.70 gm.
		118	ETHANOL	0.300 gm.
Fluticasone Propionate 50mcg Inhaler (120 MD) / Floair 50 mcg Inhaler (120 MD) Flohale 50 Inhaler (120 MD) /(TRUFLO 50 Inhaler (120 MD) with 61 mcl Aerosol Valve, 14 ml Aluminium Can, 0.48 Actuator 134A HFA 12.50 gms, Ethanol 0.256 gms)	1 Number	7	Fluticasone Propionate	0.006 gm.
		33	61 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes
		50	14 ml Aluminium Can	Relevant, as per Packing Policy and General Notes
		82	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes
		104	1,1,1,2,Tetrafluoroethane	9.38 gm.

Fluticasone Propionate 125 mcg Inhaler (120MD) Flohale 125 Inhaler (120 MD) / TRUFLO 125 Inhaler (120 MD) (with 61mcl Aerosol Valve, 14 ml Aluminium Can, 0.48 Actuator 134A HFA 12.50 gms, Ethanol 0.256 gms)	1 Number		(HFA 134A Propellant)	
		119	ETHANOL	0.192 gm.
		8	Fluticasone Propionate	0.015 gm.
		34	61mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes
		51	14 ml Aluminium Can	Relevant, as per Packing Policy and General Notes
		83	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes
		105	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	9.38 gm.
		120	ETHANOL	0.192 gm.
		9	Fluticasone Propionate	0.030 gm.
		35	61 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes
		52	14 ml Aluminium Can	Relevant, as per Packing Policy and General Notes
Fluticasone Propionate 250 mcg Inhaler (120 MD) Flohale 250 Inhaler (120 MD) / (TRUFLO 250 Inhaler (120 MD) with 61mcl Aerosol Valve, 14ml Aluminium Can, 0.48 Actuator 134A HFA 12.50 gms, Ethanol 0.256 gms)	1 Number	84	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes
		106	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	9.38 gm.

		121	ETHANOL	0.192
Fluticort Plus – 50 mcg HFA Inhaler (120 MD) / Salmeterol 25 mcg and Fluticasone Propionate 50 mcg Inhaler (120 MD) /(Flunacross S – 50 mcg HFA Inhaler (120 MD) with 63 mcl Aerosol Valve, 14 ml Aluminium Can, 0.48 Actuator 134A HFA 12.50 gms, Ethanol 0.256 gms)	1 Number	4	Salmeterol	0.003 gm.
		10	Fluticasone Propionate	0.006 gm.
		41	63 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes
		53	14 ml Aluminium Can	Relevant, as per Packing Policy and General Notes
		85	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes
		107	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	9.38 gm.
		122	ETHANOL	0.192 gm.
Budes N Inhaler 200 mcg (200 MD) Budesonide Inhaler (200 MD) (with 63 mcl Aerosol Valve, 19 ml coated Aluminium Can, 0.48 Actuator 134A HFA 15.42 gms, Ethanol 2.730 gms)	1 Number	21	Budesonide	0.040 gm.
		42	63 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes
		65	19 ml Coated Aluminium Can	Relevant, as per Packing Policy and General Notes
		86	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes
		108	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.85 gm.

		123	ETHANOL	2.275 gm.
Bropil Inhaler (200 MD) Salbutamol 100 Pressurised Inhalation (200 MD) (with 63 mcl Aerosol Valve, 19 ml Aluminium Can, 0.48 Actuator 134A HFA 17.84 gms, Ethanol 0.364 gms)	1 Number	18	Salbutamol	0.020 gm.
		43	63 mcl Aerosol Valves	Relevant, as per Packing Policy and General Notes
		64	19 ml Aluminium Can	Relevant, as per Packing Policy and General Notes
		87	0.48 mm OD Actuators With Dose Counter	Relevant, as per Packing Policy and General Notes
		109	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	14.87 gm.
		124	ETHANOL	0.303 gm.

RA concerned may take further necessary action as per above decision of NC.

Case No.	11 / NC/3/MEET/Feb/202526/13
Case Status	Case Rejected
Party Name	WEXFORD LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00003782AM25
RA File Number	072404000120 AM18
Licence No and Date	0710111992/09/08/2017
Norms Committee Decision: The Committee examined all documents submitted by the firm and noted that no clear specification was provided regarding whether the exported quantity was 500 mg or 1 mg. Despite repeated requests, the authorisation holder failed to furnish the required product specifications. Accordingly,	

the Committee has decided to reject the case.

Case No.	12 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	SHREE BANKEY BEHARI LAL FLAVORS
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00006890AM24
RA File Number	052404000067 AM19
Licence No and Date	0510406412/10/05/2018
Norms Committee Decision:	
The Committee noted that CLA Delhi has now submitted its report. It was decided to examine the case based on the report furnished by the RA. Accordingly, the matter has been deferred to the next meeting.	

Case No.	13 / NC/3/MEET/Feb/202526/13										
Case Status	Case Approved										
Party Name	GLOBE TROTTERS PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026										
HQ File Number	HQRNORM REVIW00004505AM25										
RA File Number	039404000713 AM19										
Licence No and Date	0310825212/26/11/2018										
Norms Committee Decision:											
The Committee examined the request of the firm for the fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below.:-											
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>AMPICILLIN SODIUM STERILE BP</td><td>10000 kg.</td><td>1</td><td>AMPICILLIN TRIHYDRATE IP/BP/USP</td><td>9.390 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	AMPICILLIN SODIUM STERILE BP	10000 kg.	1	AMPICILLIN TRIHYDRATE IP/BP/USP	9.390 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.							
AMPICILLIN SODIUM STERILE BP	10000 kg.	1	AMPICILLIN TRIHYDRATE IP/BP/USP	9.390 kg.							

		2	ACETONITRILE (ACN)	Not required.
		3	METHYLENE CHLORIDE	
		4	TRIETHYLAMINE	
		5	ETHYL ACETATE	

Note: The above norms are for regularization and closure purposes only.

RA concerned may take further necessary action as per the above decision of NC.

Case No.	14 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00001465AM26
RA File Number	039404001019 AM19
Licence No and Date	0310827414/01/03/2019

Norms Committee Decision:

The Committee considered the case as per the agenda and taking cue from the earlier decision for the same export product/import item in meeting No.NC/3/MEET/Apr/202526/2 dated 08/05/2025 against advance authorization No.0311000235 dated 21/12/2020, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Efavirenz 600 mg, Lamivudine 300 mg, Tenofovir Disoproxil	1 Number	1	Efavirenz	612 mg.
		2	Lamivudine	306 mg.

Fumarate 300 mg Tablets (Each Tablet contains: Efavirenz 600 mg, Tenofovir Disoproxil Fumarate 300 mg, Lamivudine 300 mg Tablets)	3	Tenofovir Disoproxil Fumarate	306 mg.
	4	Croscarmellose Sodium (AC-DI-SOL) NF	123 mg.
	5	Microcrystalline Cellulose NF (Avicel PH 101)	297.6 mg.
	6	Magnesium Stearate NF (Vegetable Grade)	17 mg.
	7	Hydroxy Propyl Cellulose NF (KlucelLF)	38.4 mg.
	8	Lactose for DC (Tablettose 80/Super Tab) BP/PH Eur	199.6 mg.
	9	Silica Gel bags 3 GM StripaxR/F	As per packing policy and General Notes.
RA concerned may take further necessary action as per above decision of NC.			

Case No.	15 / NC/3/MEET/Feb/202526/13
Case Status	Case Rejected
Party Name	DIPS BIOSCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00001257AM26
RA File Number	039404000788 AM20
Licence No and Date	0310833754/27/12/2019
Norms Committee Decision:	
The Committee considered the request of the firm for review of ad-hoc norms, and it was observed that the firm has not provided any technical justification/information for enhancement. Hence, the committee didn't find any merit to review the norms, and it was decided to reject the case, maintaining the status quo.	

Case No.	16 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00001603AM26
RA File Number	039404000340 AM21
Licence No and Date	0310838214/11/09/2020
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: 1. Copy of amended Advance Authorisation showing all six export items and additional import items.	

Case No.	17 / NC/3/MEET/Feb/202526/13			
Case Status	Case Approved			
Party Name	ANANTA MEDICARE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026			
HQ File Number	HQRNORM REVIW00000878AM26			
RA File Number	05AA040108247 AM22			
Licence No and Date	0511006681/07/12/2021			
Norms Committee Decision: The Committee examined the request of the firm for the fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below.:-				
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.

CEFEPIME POWDER FOR SOLUTION FOR INJECTION, WEIGHT 1 GMS /VIAL(CEFEPIME HCL+LARGININE STERILE USP)	1 Number	1	Cefepime HCL+L-Arginine Sterile USP	1.04 gm/vial
CEFEPIME POWDER FOR SOLUTION FOR INJECTION, WEIGHT 2 GMS /VIAL(CEFEPIME HCL+LARGININE STERILE USP)	1 Number	2	Cefepime HCL+L-Arginine Sterile USP	2.08 gm/vial

RA concerned may take further necessary action as per above decision of NC.

Case No.	18 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	ANANTA MEDICARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00000879AM26
RA File Number	05AX04000189 AM22
Licence No and Date	0511007079/21/12/2021

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
CEFEPIME POWDER FOR	1 Number	1	Cefepime HCL+L-Arginine	1.04 gm/vial

SOLUTION FOR INJECTION, WEIGHT 1 GMS /VIAL(CEFEPIME HCL+LARGININE STERILE USP)			Sterile USP	
CEFEPIME POWDER FOR SOLUTION FOR INJECTION,WEIGHT 2 GMS /VIAL(CEFEPIME HCL+LARGININE STERILE USP)	1 Number	2	Cefepime HCL+L-Arginine Sterile USP	2.08 gm/vial

RA concerned may take further necessary action as per above decision of NC.

Case No.	19 / NC/3/MEET/Feb/202526/13
Case Status	Case Rejected
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00000613AM26
RA File Number	03AX04003421 AM23
Licence No and Date	0311018336/03/10/2022
Norms Committee Decision: The firm was initially granted an Advance Authorisation for the export product “Galaxmusk Pure” under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorisation under Para 4.07 and are mandatorily required to be processed under Para 4.06 of the HBP. It was observed that the firm obtained the authorisation by misdeclaring that its application was covered under the provisions of Para 4.07, and has not furnished any technical justification/information for the export product. Accordingly, the Committee found no merit in fixing the norms and decided to reject the application. The RA shall ensure that the said authorisation is regularised by recovery of applicable Customs duty along with interest. Further, the RA should also submit a report on how this authorisation was issued	

under Para 4.07 of HBP, to the Chairperson of the Norms Committee and to PC-4 Section, DGFT Headquarters.

The RA concerned may take further necessary action in line with the above decision of the Committee.

Case No.	20 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	VASISTA LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00004049AM23
RA File Number	09AX04000675 AM23
Licence No and Date	0911003903/03/11/2022
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: 1. Net content of THF is not given in Certificate of Analysis (CoA) of export items	

Case No.	21 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	BOTANIC HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00001486AM26
RA File Number	09AX04000641 AM23
Licence No and Date	0911003939/10/11/2022
Norms Committee Decision: The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below.:-	

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
L-Glutathione Reduced	1 kg.	1	L - Glutathione	1.007 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	22 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	ACUTAAS CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00001070AM26
RA File Number	52AX04001711 AM23
Licence No and Date	5211003710/07/12/2022

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
4-{1-[(2S)-2-Aminopropyl]-1-H-Pyrazole-3-yl}-2-Chlorobenzonitrile	1 kg.	1	Triphenylphosphine	2.54 kg.
		2	Tert-Butyl((1S)-2-hydroxy-1-methylethyl)carbamate (DARO-IV)	1.70 kg.
		3	(S)-4-(1-(2-aminopropyl)-1H-pyrazol-3-yl)-2-chlorobenzonitrile (DARO-V)	0.001 kg.
		4	2-chloro-4-(1H-pyrazol-3-yl)benzonitrile (DARO-III)	0.963 kg.

		5	Diisopropyl azodicarboxylate (DIAD)	1.96 kg.
RA concerned may take further necessary action as per above decision of NC.				

Case No.	23 / NC/3/MEET/Feb/202526/13
Case Status	Case Rejected
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00000820AM26
RA File Number	03AX04000048 AM24
Licence No and Date	0311022711/11/04/2023
Norms Committee Decision:	
The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	24 / NC/3/MEET/Feb/202526/13
Case Status	Case Rejected
Party Name	MOREPEN LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00000817AM26
RA File Number	05AX04000110 AM24
Licence No and Date	0511018340/17/04/2023
Norms Committee Decision:	
The Committee considered the request of firm for review of ad-hoc norms and it was observed that the firm has not provided any technical justification / information for enhancement. Hence, the committee didn't find any merit to review the norms and it was decided to reject the case maintaining the status quo.	

Case No.	25 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	HIKAL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00001916AM26
RA File Number	03AX04000161 AM24
Licence No and Date	0311022971/20/04/2023

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Prothioconazole (HPP-723)	1 kg.	1	2-Acetyl Butyro Lactone	1.250 kg.
		2	2-Chloro Benzyl Chloride	1.050 kg.
		3	Sodium Thiocyanate	0.652 kg.
		4	Tetrahydrofuran (THF)	0.150 kg.
		5	Hydrazine Hydrate 64%	1.265 kg.
		6	Magnesium Rasping	0.300 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	26 / NC/3/MEET/Feb/202526/13
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Case Status	Case Deferred
Party Name	SARAL CHEMTECH LLP
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000865AM24
RA File Number	33AX04000105 AM23
Licence No and Date	3311001206/16/05/2023
Norms Committee Decision: As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.	

Case No.	27 / NC/3/MEET/Feb/202526/13			
Case Status	Case Approved			
Party Name	MICRO LABS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026			
HQ File Number	HQRNORM REVIW00000787AM26			
RA File Number	07AX04000371 AM24			
Licence No and Date	0711008304/19/06/2023			
Norms Committee Decision:				
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below.:-				

Case No.	28 / NC/3/MEET/Feb/202526/13													
Case Status	Case Approved													
Party Name	MICRO LABS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026													
HQ File Number	HQRNORM REVIW00001463AM26													
RA File Number	07AX04000371 AM24													
Licence No and Date	0711008304/19/06/2023													
Norms Committee Decision:														
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below.:-														
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>Tranexamic Acid Injection Solution 1000 mg./10 ml.</td><td>1 Number</td><td>1</td><td>Tranexamic Acid USP</td><td>1100 mg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Tranexamic Acid Injection Solution 1000 mg./10 ml.	1 Number	1	Tranexamic Acid USP	1100 mg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.										
Tranexamic Acid Injection Solution 1000 mg./10 ml.	1 Number	1	Tranexamic Acid USP	1100 mg.										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	29 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	VINEET LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00000583AM26
RA File Number	09AX04000203 AM24
Licence No and Date	0911005339/06/07/2023
Norms Committee Decision:	
The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below.:-	

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
N Butyl Lithium 30% w/w in Hexane Solution	1 kg.	1	N-Butyl Chloride	0.6 kg.
		2	Lithium Metal	0.09 kg.
		3	n-Hexane	0.84 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	30 / NC/3/MEET/Feb/202526/13
Case Status	Case Rejected
Party Name	PIL PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00001725AM26
RA File Number	05AX04001384 AM24
Licence No and Date	0511020419/16/08/2023
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	31 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00005955AM24
RA File Number	34AX04000512 AM24

Licence No and Date	3411004188/29/09/2023			
Norms Committee Decision:				
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below.:-				
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Doxycycline Hyclate Capsules USP 50 mg (Net content of active ingredients 15.000 kgs)	1 Number	1	Doxycycline Hyclate USP	58.86 mg.
		2	Microcrystalline cellulose (Avicel PH112)	128.295 mg.
Doxycycline Hyclate Capsules USP 100 mg (Net content of active ingredients 30.00 kgs)	1 Number	3	Doxycycline Hyclate USP	117.72 mg.
		4	Microcrystalline cellulose (Avicel PH112)	256.59 mg.
Doxycycline Hyclate Tablets USP 20 mg (Net content of active ingredients 20.000 kgs)	1 Number	5	Doxycycline Hyclate USP	23.46 mg.
		6	Microcrystalline cellulose (Avicel PH112)	114.0 mg.
		7	Crosscarmellose sodium (Ac -Di -Sol)	6.00 mg.
Doxycycline Hyclate Tablets USP 50 mg (Net content of active ingredients 35.00 kgs)	1 Number	8	Doxycycline Hyclate USP	58.86 mg.
		9	Microcrystalline cellulose (Avicel PH112)	50.55 mg.
		10	Crosscarmellose sodium (Ac -Di -Sol)	2.50 mg.
Doxycycline Hyclate Tablets	1 Number	11	Doxycycline Hyclate USP	88.29 mg.

USP 75 mg (Net content of active ingredients 30.000 kgs)		12	Microcrystalline Cellulose (Avicel PH112)	33.191 mg.
		13	Microcrystalline cellulose (Avicel PH 101)	33.00 mg.
		14	Crosscarmellose sodium (Ac -Di -Sol)	0.375 mg.
Doxycycline Hyclate Tablets USP 150 mg (Net content of active ingredients 90.00 kgs)	1 Number	15	Doxycycline Hyclate USP	176.58 mg.
		16	Microcrystalline Cellulose (Avicel PH 112)	66.383 mg.
		17	Microcrystalline cellulose (Avicel PH 101)	66.00 mg.
		18	Crosscarmellose sodium (Ac -Di -Sol)	0.75 mg.
Doxycycline Hyclate Delayed- Release Tablets, USP 75 mg (Net content of active ingredients 52.50 kgs)	1 Number	19	Doxycycline Hyclate USP	70.63 mg.
		20	Lactose Monohydrate (Granulac 200)	18.75 mg.
		21	Microcrystalline Cellulose (Avicel PH 101)	18.75 mg.
		22	Cross Carmellose Sodium (Ac di Sol)	5.625 mg.
Doxycycline Hyclate Delayed- Release Tablets, USP 100mg (Net content of active ingredients 90.00 kgs)	1 Number	23	Doxycycline Hyclate USP	94.175 mg.
		24	Lactose Monohydrate (Granulac 200)	25.00 mg.

		25	Microcrystalline Cellulose (Avicel PH 101)	25.00 mg.
		26	Cross Carmellose Sodium (Ac di Sol)	7.50 mg.
Doxycycline Hyclate Delayed-Release Tablets, USP 150 mg (Net content of active ingredients 90.00 kgs)	1 Number	27	Doxycycline Hyclate USP	141.26 mg.
		28	Lactose Monohydrate (Granulac 200)	37.50 mg.
		29	Microcrystalline Cellulose (Avicel PH 101)	37.50 mg.
		30	Cross Carmellose Sodium (Ac di Sol)	11.25 mg.
Doxycycline Hyclate Delayed-Release Tablets, USP 200mg (Net content of active ingredients 80.00 kgs)	1 Number	31	Doxycycline Hyclate USP	188.35 mg.
		32	Lactose Monohydrate (Granulac 200)	50.00 mg.
		33	Microcrystalline Cellulose (Avicel PH 101)	50.00 mg.
		34	Cross Carmellose Sodium (Ac di Sol)	15.00 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	32 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	HIKAL LIMITED
Meeting Number	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026

and Date	
HQ File Number	HQRNORM APPLY 00005992AM24
RA File Number	03AX04002781 AM24
Licence No and Date	0311027528/03/10/2023

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Prothioconazole (HPP-723)	1 kg.	1	2-Acetyl Butyro Lactone	1.250 kg.
		2	2-Chloro Benzyl Chloride	1.050 kg.
		3	Sodium Thiocyanate	0.652 kg.
		4	Tetrahydrofuran (THF)	1.50 kg.
		5	Hydrazine Hydrate 100%	Delete
		6	Hydrazine Hydrate 80%	1.012 kg.
		7	Magnesium Rasping	0.300 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	33 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	USV PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00008930AM24
RA File Number	03AX04003005 AM24

Licence No and Date	0311027533/03/10/2023
Norms Committee Decision: As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.	

Case No.	34 / NC/3/MEET/Feb/202526/13
Case Status	Case Rejected
Party Name	VIDACARE MEDICA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00000929AM26
RA File Number	03AX04003293 AM24
Licence No and Date	0311028015/18/10/2023
Norms Committee Decision: The Committee considered the request of firm for review of ad-hoc norms and it was observed that the firm has not provided any technical justification / information for enhancement. Hence, the committee didn't find any merit to review the norms and it was decided to reject the case maintaining the status quo.	

Case No.	35 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	RUMIT LIFE CARE
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00006397AM24
RA File Number	03AX04002697 AM24
Licence No and Date	0311028091/20/10/2023
Norms Committee Decision: The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below.:-	

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
DIFLUCORTOLONE VALERATE BP	1 kg.	1	FLUMETHASONE	0.925 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	36 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	RALLIS INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00006775AM24
RA File Number	03AX04003377 AM24
Licence No and Date	0311028623/09/11/2023

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Trimethylsulfoxonium Bromide (TMSOB)	1 kg.	1	Dimethyl Sulfoxide (DMSO)	0.6013 kg.
		2	Trimethyl Ortho Formate (TMOF)	0.01 kg.
		3	Methanol (MeOH)	0.2460 kg.
		4	Toluene	0.05 kg.
		5	Bromine (Liquid Bromine)	0.462 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	37 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00007173AM24
RA File Number	05AX04002730 AM24
Licence No and Date	0511022438/04/12/2023
Norms Committee Decision: As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.	

Case No.	38 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	METROCHEM API PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00007728AM24
RA File Number	09AX04000875 AM24
Licence No and Date	0911006481/03/01/2024
Norms Committee Decision: As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.	

Case No.	39 / NC/3/MEET/Feb/202526/13
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Case Status	Case Deferred
Party Name	ACUTAAS CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00008367AM24
RA File Number	52AX04000336 AM24
Licence No and Date	5211007280/06/02/2024
Norms Committee Decision: As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.	

Case No.	40 / NC/3/MEET/Feb/202526/13			
Case Status	Case Approved			
Party Name	ELPPE CHEMICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026			
HQ File Number	HQRNORM APPLY 00008471AM24			
RA File Number	03AX04004959 AM24			
Licence No and Date	0311031032/09/02/2024			
Norms Committee Decision:				
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below.:-				

RA concerned may take further necessary action as per above decision of NC.

Case No.	41 / NC/3/MEET/Feb/202526/13
Case Status	Case Rejected
Party Name	VIDACARE MEDICA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00000935AM26
RA File Number	03AX04005005 AM24
Licence No and Date	0311031320/19/02/2024
Norms Committee Decision: The Committee considered the request of firm for review of ad-hoc norms and it was observed that the firm has not provided any technical justification / information for enhancement. Hence, the committee didn't find any merit to review the norms and it was decided to reject the case maintaining the status quo	

Case No.	42 / NC/3/MEET/Feb/202526/13
Case Status	Case Rejected
Party Name	EAST AFRICAN INDIA OVERSEAS
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00000986AM26
RA File Number	05AX04003663 AM24
Licence No and Date	0511023926/26/02/2024
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	43 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved

Party Name	SRI KRISHNA PHARMACEUTICALS LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026																
HQ File Number	HQRNORM APPLY 00008937AM24																
RA File Number	09AX04001083 AM24																
Licence No and Date	0911006881/06/03/2024																
Norms Committee Decision:																	
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below.:-																	
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td rowspan="2">PARACETAMOL GRANULES DC GRADE 90%</td><td rowspan="2">1 kg</td><td>1</td><td>PARA AMINO PHENOL</td><td>0.727 kg.</td></tr><tr><td>2</td><td>ACETIC ANHYDRIDE</td><td>0.682 kg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	PARACETAMOL GRANULES DC GRADE 90%	1 kg	1	PARA AMINO PHENOL	0.727 kg.	2	ACETIC ANHYDRIDE	0.682 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.													
PARACETAMOL GRANULES DC GRADE 90%	1 kg	1	PARA AMINO PHENOL	0.727 kg.													
		2	ACETIC ANHYDRIDE	0.682 kg.													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	44 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	SYNERGIA SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000333AM25
RA File Number	03AX04000023 AM25
Licence No and Date	0311033222/19/04/2024
Norms Committee Decision:	
As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.	

Case No.	45 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	APTRA SYNTHESIS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000952AM25
RA File Number	26AX04000006 AM25
Licence No and Date	2611001464/28/05/2024
Norms Committee Decision: As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.	

Case No.	46 / NC/3/MEET/Feb/202526/13
Case Status	Case Rejected
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00000644AM26
RA File Number	03AX04000876 AM25
Licence No and Date	0311034159/28/05/2024
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the norms given are in line with Batch Manufactured Record with 10% wastage as per SION. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	47 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	AARTI PHARMALABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026

HQ File Number	HQRNORM APPLY 00001028AM25																			
RA File Number	03AX04000079 AM25																			
Licence No and Date	0311034279/31/05/2024																			
Norms Committee Decision: The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below:- <table border="1"> <thead> <tr> <th>Export Product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import Items</th> <th>Qty. allowed.</th> </tr> </thead> <tbody> <tr> <td rowspan="3">Di Ethyl Sulphate</td> <td rowspan="3">1 kg.</td> <td>1</td> <td>Ethyl Alcohol and Other Spirits Denatured of Any Strenth Denatured Ethyl Alcohol</td> <td>0.703 kg.</td> </tr> <tr> <td>2</td> <td>SO3</td> <td>0.611 kg.</td> </tr> <tr> <td>3</td> <td>Sodium Sulphate</td> <td>0.09 kg.</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Di Ethyl Sulphate	1 kg.	1	Ethyl Alcohol and Other Spirits Denatured of Any Strenth Denatured Ethyl Alcohol	0.703 kg.	2	SO3	0.611 kg.	3	Sodium Sulphate	0.09 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.																
Di Ethyl Sulphate	1 kg.	1	Ethyl Alcohol and Other Spirits Denatured of Any Strenth Denatured Ethyl Alcohol	0.703 kg.																
		2	SO3	0.611 kg.																
		3	Sodium Sulphate	0.09 kg.																

Case No.	48 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00004316AM26
RA File Number	31AX04000060 AM25
Licence No and Date	3111003614/27/06/2024
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms but observed that no technical justification or supporting data was provided for the proposed enhancement. Accordingly, the Committee decided to request the firm to furnish a detailed justification for the enhancement of norms.	

Case No.	49 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001769AM25
RA File Number	07AX04000561 AM25
Licence No and Date	0711011739/05/07/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Magnesium Orotate	1 MT	1	Orotic Acid (Monohydrate)	0.990 MT
Calcium Orotate	1 MT	2	Orotic Acid (Monohydrate)	0.948 MT
Potassium Orotate	1 MT	3	Orotic Acid (Monohydrate)	0.944 MT
Zinc Orotate	1 MT	4	Orotic Acid (Monohydrate)	0.890 MT
Ferrous Orotate	1 MT	5	Orotic Acid (Monohydrate)	0.872 MT

RA concerned may take further necessary action as per above decision of NC.

Case No.	50 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	ACUTAAS CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026

HQ File Number	HQRNORM APPLY 00001820AM25
RA File Number	52AX04000089 AM25
Licence No and Date	5211008812/08/07/2024
Norms Committee Decision: As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.	

Case No.	51 / NC/3/MEET/Feb/202526/13																				
Case Status	Case Approved																				
Party Name	FRESENIUS KABI INDIA PRIVATE LIMITED																				
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026																				
HQ File Number	HQRNORM APPLY 00001961AM25																				
RA File Number	03AX04001867 AM25																				
Licence No and Date	0311035566/16/07/2024																				
Norms Committee Decision:																					
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No. NC/3/MEET/Sep/202526/8 dated 17/09/2025 against advance authorization No. 3111004376 dated 29/01/2025, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-																					
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td rowspan="3">Sodium Lactate (Hartmann's) 1000 ml</td><td rowspan="3">1 Number</td><td>1</td><td>Sodium Lactate (Purasal SP/F 50) (EP)</td><td>Net content in export + 2% wastage.</td></tr><tr><td>2</td><td>Potassium Chloride EP</td><td>Net content in export + 2% wastage.</td></tr><tr><td>3</td><td>Calcium Chloride EP</td><td>Net content in export + 2%</td></tr></table>						Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Sodium Lactate (Hartmann's) 1000 ml	1 Number	1	Sodium Lactate (Purasal SP/F 50) (EP)	Net content in export + 2% wastage.	2	Potassium Chloride EP	Net content in export + 2% wastage.	3	Calcium Chloride EP	Net content in export + 2%
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.																	
Sodium Lactate (Hartmann's) 1000 ml	1 Number	1	Sodium Lactate (Purasal SP/F 50) (EP)	Net content in export + 2% wastage.																	
		2	Potassium Chloride EP	Net content in export + 2% wastage.																	
		3	Calcium Chloride EP	Net content in export + 2%																	

				wastage.
		4	Sodium Chloride (SANAL) (EP)	Net content in export + 2% wastage.
		5	SF9-11 195/140 (PLASTIC FILM (NON-PVC) FOR PRIMARY PACKING) (0369631)	Net content in export + 1% wastage.
		6	OFR2-11 120/524 PHTALATFREE (PLASTIC FILM (NON-PVC) FOR SECONDARY PACKING (0369681)	Net content in export + 1% wastage.
		7	UFR2-11 150/524 PHTALATFREE (PLASTIC FILM (NON-PVC) FOR SECONDARY PACKING (0369661)	Net content in export + 1% wastage.
		8	SSC Infusion Port (0434181)	Net content in export + 1% wastage.
		9	SSC Injection Port (Art. 0434371)	Net content in export + 1% wastage.
		10	BOP Infusion Port (Art.No 0434171)	Net content in export + 1% wastage.
		11	BOP Injection Port (Art. 0434481)	Net content in export + 1% wastage.
		12	Hot Stamping foil (Art. 0368991)	Net content in export + 1% wastage.

RA concerned may take further necessary action as per above decision of NC.

Case No.	52 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	FRESENIUS KABI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001994AM25
RA File Number	03AX04001885 AM25
Licence No and Date	0311035597/18/07/2024
Norms Committee Decision: As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.	

Case No.	53 / NC/3/MEET/Feb/202526/13			
Case Status	Case Approved			
Party Name	STYRAX LIFE SCIENCES PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026			
HQ File Number	HQRNORM APPLY 00002025AM25			
RA File Number	09AX04000240 AM25			
Licence No and Date	0911007615/19/07/2024			
Norms Committee Decision:				
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below:-				
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.

4-AMINO-5-FLUORO-1-[(2R,5S)-2-(HYDROXYMENTHYL)- 1,2-OXATHIOLAN-5-YL] PYRIMIDIN-2(1H)-ONE OR EMO-1	1 kg.	1	GLYOXALIC ACID 50 PCT	0.68 kg.
		2	2,5-DIHYDROXY-1, 4-DIATHINE	0.28 kg.
		3	5-FLUORO CYTOSINE	0.44 kg.
		4	SODIUM BOROHYDRIDE (SBH)	0.28 kg.
		5	HEXA METHYL DISILAZANE (HMDS)	0.53 kg.
		6	METHYLENE DI CHLORIDE (MDC)	3.00 kg.
		7	L-MENTHOL	0.70 kg.
		8	ISO PROPYL ALCOHOL (IPA)	1.00 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	54 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	STYRAX LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00002026AM25
RA File Number	09AX04000239 AM25
Licence No and Date	0911007616/19/07/2024
Norms Committee Decision: The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below.:-	

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
4-AMINO-5-FLUORO-1-[(2R,5S)-2-(HYDROXYMENTHYL) - 1,2-OXATHIOLAN-5-YL] PYRIMIDIN-2 (1H)-ONE OR EMO-1	1 kg.	1	(FCE [(2R,5S)-5-(4-Amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl)-[1,3]-oxathiolane-2-carboxylic acid,2S-isopropyl-5R-methyl-1R-cyclohexyl ester])	1.726 kg.
		2	Dipotassium Hydrogen Ortho Phosphate	1.38 kg.
		3	Sodium Borohydride	0.46 kg.
		4	Ortho Phosphoric Acid	0.40 kg.
		5	Iso Propyl Alcohol (IPA)	1.00 kg.
		6	Toluene	0.50 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	55 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00002051AM25
RA File Number	34AX04000849 AM24
Licence No and Date	3411005190/22/07/2024
Norms Committee Decision:	
As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by	

conducting the personal hearing through video conference in the ensuing meeting.

Case No.	56 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	USV PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00000518AM26
RA File Number	03AX04002550 AM25
Licence No and Date	0311036761/29/08/2024
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	57 / NC/3/MEET/Feb/202526/13										
Case Status	Case Approved										
Party Name	REYAANSH HEALTHCARE										
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026										
HQ File Number	HQRNORM REVIW00001207AM26										
RA File Number	03AX04002796 AM25										
Licence No and Date	0311037050/10/09/2024										
Norms Committee Decision:											
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below.:-											
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty. allowed.</td></tr><tr><td>SELAMECTIN 6% SPOT ON 0.25 ML</td><td>90912</td><td>1</td><td>SELAMECTIN</td><td>1.39 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	SELAMECTIN 6% SPOT ON 0.25 ML	90912	1	SELAMECTIN	1.39 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.							
SELAMECTIN 6% SPOT ON 0.25 ML	90912	1	SELAMECTIN	1.39 kg.							

TUBE(Each ml Contains Selamectin 60 mg Brand Name : Catch One. Net Quantity of Selamectin Consumed Including Wastages & Overages : 1.500 Kgs. (Net Content of Selamectin is 1.3637 kg))	Numbers			
SELAMECTIN 6% SPOT ON 0.50 ML TUBE(Each ml Contains Selamectin 60 mg Brand Name : Catch One. Net Quantity of Selamectin Consumed Including Wastages & Overages : 6.000 Kgs.(Net Content of Selamectin is 5.4551 kg))	181836 Numbers	2	SELAMECTIN	5.56 kg.
SELAMECTIN 6% SPOT ON 0.75 ML TUBE(Each ml Contains Selamectin 60 mg Brand Name : Catch One. Net Quantity of Selamectin Consumed Including Wastages & Overages : 11.500 Kgs. (Net Content of Selamectin is 10.4547 kg))	232326 Numbers	3	SELAMECTIN	10.66 kg.
SELAMECTIN 6% SPOT ON 1 ML TUBE(Each ml Contains Selamectin 60 mg Brand Name : Catch One. Net Quantity of Selamectin Consumed Including Wastages & Overages : 7.500 Kgs. (Net Content of Selamectin is 6.8184 kg))	113640 Numbers	4	SELAMECTIN	6.95 kg.
SELAMECTIN 6% SPOT ON 2 ML TUBE(Each ml Contains Selamectin 60 mg Brand Name : Catch One. Net Quantity of Selamectin Consumed Including Wastages & Overages : 8.000 Kgs.(Net Content of Selamectin is 7.2731 kg))	60609 Numbers	5	SELAMECTIN	7.41 kg.
SELAMECTIN 6% SPOT ON 4 ML TUBE(Each ml Contains Selamectin 60 mg Brand Name : Catch One. Net Quantity of Selamectin Consumed Including Wastages & Overages : 5.000 Kgs (Net Content of Selamectin is 4.5461 kg))	18942 Numbers	6	SELAMECTIN	4.63 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	58 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00003178AM25
RA File Number	05AX04001863 AM25
Licence No and Date	0511027857/20/09/2024
Norms Committee Decision: As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.	

Case No.	59 / NC/3/MEET/Feb/202526/13			
Case Status	Case Approved			
Party Name	CADCHEM LABORATORIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026			
HQ File Number	HQRNORM APPLY 00003280AM25			
RA File Number	30AX04000313 AM25			
Licence No and Date	3011005810/25/09/2024			
Norms Committee Decision: The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below.:-				
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.

Citicoline Sodium USP	1 kg.	1	Cytidine Diphosphate Choline Hydrochloride	1.082 kg.
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RA concerned may take further necessary action as per above decision of NC.

Case No.	60 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00003321AM25
RA File Number	05AX04002052 AM25
Licence No and Date	0511028003/27/09/2024
Norms Committee Decision: As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.	

Case No.	61 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	ANANTA MEDICARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00003450AM25
RA File Number	05AX04001783 AM25
Licence No and Date	0511028112/03/10/2024
Norms Committee Decision: The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below.:-	

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
CEFEPIME POWDER FOR SOLUTION FOR INJECTION, WEIGHT 1 GMS / VIAL (CEFEPIME HCL+LARGININE STERILE USP)	1 Number	1	Cefepime HCL+L-Arginine Sterile USP	1.04 gm/vial
CEFEPIME POWDER FOR SOLUTION FOR INJECTION , WEIGHT 2 GMS / VIAL (CEFEPIME HCL+LARGININE STERILE USP)	1 Number	2	Cefepime HCL+L-Arginine Sterile USP	2.08 gm/vial

RA concerned may take further necessary action as per above decision of NC.

Case No.	62 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00004315AM25
RA File Number	34AX04000689 AM25
Licence No and Date	3411005705/22/11/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Clobetasol Propionate Cream USP	10000	1	Clobetasol Propionate	76.50 gm.

0.05% 15 gm (net content of active ingredients 75.00 gm.))	Numbers		USP (Micronized)	
Clobetasol Propionate Cream USP 0.05% 30 gm (net content of active ingredients 150.00 gm.))	10000 Numbers	2	Clobetasol Propionate USP (Micronized)	153.00 gm.
Clobetasol Propionate Cream USP 0.05% 45 gm (net content of active ingredients 225.00 gm.))	10000 Numbers	3	Clobetasol Propionate USP (Micronized)	229.50 gm.
Clobetasol Propionate Cream USP 0.05% 60 gm (net content of active ingredients 300.00 gm.))	10000 Numbers	4	Clobetasol Propionate USP (Micronized)	306.00 gm.
Clobetasol Propionate Topical Solution USP 0.05% 25ml (net content of active ingredients 225.00 gm.))	18000 Numbers	5	Clobetasol Propionate USP (Micronized)	229.50 gm.
Clobetasol Propionate Topical Solution USP 0.05% 50 ml (net content of active ingredients 450.00 gm.))	18000 Numbers	6	Clobetasol Propionate USP (Micronized)	459.00 gm.
Clobetasol Propionate Shampoo, 0.05% 118 ml (net content of active ingredients 2950.00 gm.))	50000 Numbers	7	Clobetasol Propionate USP (Micronized)	3009.00 gm.
Clobetasol Propionate Spray, 0.05% - 59 ml (net content of active ingredients 590.00 gm.))	20000 Numbers	8	Clobetasol Propionate USP (Micronized)	601.80 gm.
Clobetasol Propionate Spray, 0.05% - 125 ml (net content of active ingredients 1250.00 gm.))	20000 Numbers	9	Clobetasol Propionate USP (Micronized)	1275.00 gm.
Clobetasol Propionate Ointment USP 0.05% 15 gm (net content of active ingredients 412.50 gm.))	55000 Numbers	10	Clobetasol Propionate USP (Micronized)	420.75 gm.

Clobetasol Propionate Ointment USP 0.05% 30 gm (net content of active ingredients 825.00 gm.))	55000 Numbers	11	Clobetasol Propionate USP (Micronized)	841.50 gm.
Clobetasol Propionate Ointment USP 0.05% 45 gm (net content of active ingredients 787.50 gm.))	35000 Numbers	12	Clobetasol Propionate USP (Micronized)	803.25 gm.
Clobetasol Propionate Ointment USP 0.05% 60 gm (net content of active ingredients 1050.00 gm.))	35000 Numbers	13	Clobetasol Propionate USP (Micronized)	1071.00 gm.
Clobetasol Propionate Foam USP 0.05% 50 gm. (net content of active ingredients 500.00 gm.))	20000 Numbers	14	Clobetasol Propionate USP (Micronized)	510.00 gm.
Clobetasol Propionate Foam USP 0.05% 100 gm. (net content of active ingredients 1000.00 gm.))	20000 Numbers	15	Clobetasol Propionate USP (Micronized)	1020.00 gm.
RA concerned may take further necessary action as per above decision of NC.				

Case No.	63 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	ADCOCK INGRAM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00004318AM25
RA File Number	07AX04001351 AM25
Licence No and Date	0711012875/22/11/2024
Norms Committee Decision: As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.	

Case No.	64 / NC/3/MEET/Feb/202526/13
Case Status	Case Rejected
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00004983AM25
RA File Number	03AX04004795 AM25
Licence No and Date	0311039828/23/12/2024
Norms Committee Decision: The Committee examined the request of the firm for fixation of ad-hoc norms, and it has been observed that the import of Ascorbic Acid is involved, which is a Vitamin-C, which is under the ineligible category under para 4.11 of FTP. Therefore, the Committee decided to reject the application of the firm.	

Case No.	65 / NC/3/MEET/Feb/202526/13										
Case Status	Case Approved										
Party Name	ARESKO LIFE SCIENCES PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026										
HQ File Number	HQRNORM APPLY 00005075AM25										
RA File Number	05AX04002970 AM25										
Licence No and Date	0511029889/26/12/2024										
Norms Committee Decision:											
The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below.:-											
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty. allowed.</td></tr><tr><td>Nandrolone Decanoate (Non-Micronized)</td><td>1 kg.</td><td>1</td><td>19-Norandrostenedione</td><td>0.982 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Nandrolone Decanoate (Non-Micronized)	1 kg.	1	19-Norandrostenedione	0.982 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.							
Nandrolone Decanoate (Non-Micronized)	1 kg.	1	19-Norandrostenedione	0.982 kg.							

Norethisterone (Micronized/Non-Micronized)	1 kg.	2	19-Norandrostenedione	1.066 kg.
Allylestrenol (Micronized/Non-Micronized)	1 kg.	3	19-Norandrostenedione	1.442 kg.
Lynestrenol (BP Micronized)	1 kg.	4	19-Norandrostenedione	1.55 kg.
Norethisterone Acetate (USP)	1 kg.	5	19-Norandrostenedione	1.038 kg.
Dydrogesterone (BP/Ph. Eur Micronized or USP Non- Micronized)	1 kg.	6	Progesterone (Technical IP)	1.35 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	66 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	DEEPAK NOVOCHEM SPECIALITIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM REVIW00004319AM26
RA File Number	31AX04000333 AM25
Licence No and Date	3111004304/10/01/2025
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms but observed that no technical justification or supporting data was provided for the proposed enhancement. Accordingly, the Committee decided to request the firm to furnish a detailed justification for the enhancement of norms.	

Case No.	67 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved

Party Name	TADIMETY AROMATICS PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026													
HQ File Number	HQRNORM APPLY 00000464AM26													
RA File Number	07AX04000016 AM26													
Licence No and Date	0711014257/25/04/2025													
Norms Committee Decision:														
The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below.:-														
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td rowspan="2">MAGNOLIAL ((2,4-dimethyl-4,4a,5,9b-tetrahydroindeno [1,2-d] [1,3] dioxine CAS NO.27606-09-3)</td><td rowspan="2">1 kg.</td><td>1</td><td>Paraldehyde</td><td>Not allowed as shown indiginious.</td></tr><tr><td>2</td><td>Indene (92-94% purity)</td><td>1.12 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	MAGNOLIAL ((2,4-dimethyl-4,4a,5,9b-tetrahydroindeno [1,2-d] [1,3] dioxine CAS NO.27606-09-3)	1 kg.	1	Paraldehyde	Not allowed as shown indiginious.	2	Indene (92-94% purity)	1.12 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.										
MAGNOLIAL ((2,4-dimethyl-4,4a,5,9b-tetrahydroindeno [1,2-d] [1,3] dioxine CAS NO.27606-09-3)	1 kg.	1	Paraldehyde	Not allowed as shown indiginious.										
		2	Indene (92-94% purity)	1.12 kg.										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	68 / NC/3/MEET/Feb/202526/13
Case Status	Case Rejected
Party Name	AGSON GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000481AM26
RA File Number	05AX04000213 AM26
Licence No and Date	0511032160/25/04/2025
Norms Committee Decision: The firm was initially granted an Advance Authorisation for the export product “CIS 3 Hexenol - Bio Synthetic” under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery	

compounds are ineligible for authorisation under Para 4.07 and are mandatorily required to be processed under Para 4.06 of the HBP.

It was observed that the firm obtained the authorisation by **misdeclaring that its application was covered under the provisions of Para 4.07**, and has not furnished any technical justification/information for the export product. Accordingly, the Committee found no merit in fixing the norms and decided to reject the application.

The RA shall ensure that the said authorisation is regularised by recovery of applicable Customs duty along with interest. Further, the RA should also submit a report on how this authorisation was issued under Para 4.07 of HBP, to the Chairperson of the Norms Committee and to PC-4 Section, DGFT Headquarters.

The RA concerned may take further necessary action in line with the above decision of the Committee.

Case No.	69 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000507AM26
RA File Number	03AX04000276 AM26
Licence No and Date	0311043361/29/04/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms to facilitate the issuance of Advance Authorization by the concerned Regional Authority. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Sl. No.	Export Product	Quantity
1	Medical Cream, Ointment, GEL(FLUOCINONIDE CREAM USP, 0.05% 15G Tot Wt 834.24 Kgs, Nt Cont FLUOCINONIDE 0.417 Kgs, STEARYL ALCO 133.48 Kgs, Propylene 458 Kgs)	1 Number
2	Medical Cream, Ointment, GEL(FLUOCINONIDE CREAM USP, 0.05% 30G Tot Wt 1656.03 Kgs, Nt Cont FLUOCINONIDE 0.828 Kgs, STEARYL ALCO 264.96 Kgs, Propylene 909.16 Kgs)	1 Number

3	Medical Cream, Ointment, GEL(FLUOCINONIDE CREAM USP, 0.05% 60G Tot Wt 6410.82 Kgs, Nt Cont FLUOCINONIDE 3.205 Kgs, STEARYL ALCO 1025.73 Kgs, Propylene 3519.54 Kgs)	1 Number
4	Medical Cream, Ointment, GEL(FLUOCINONIDE CREAM USP, 0.05% 120G Tot Wt 153.12 Kgs, Nt Cont FLUOCINONIDE 0.766 Kgs, STEARYL ALCO 24.50 Kgs, Propylene 84.06 Kgs)	1 Number

Sl. No.	Import Product	Quantity allowed.
1	Relevant Bulk Drugs	Net content in the export product plus 2% wastage.
2	Relevant Excipients	Net content in the export product plus 2% wastage.
3	Relevant Packaging Material	Relevant as per Packing Policy & General Notes.

Note:

- i. The firm will declare net weight of import items (Relevant Bulk Drugs and Excipients) in export to the RA concerned for redemption.

RA concerned may take further necessary action as per above decision of NC

Case No.	70 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	KLJ PLASTICIZERS LIMITED.
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000512AM26
RA File Number	05AX04000310 AM26
Licence No and Date	0511032197/29/04/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Jun/202526/5 dated 30/06/2025 against advance authorization No. 0511029585 dated 12/12/2024, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. Allowed
Di-Ethyl Maleate (DEM)	1 Kg.	1	Maleic Anhydride	0.67 Kg.
		2	Denatured Ethyl Alcohol	0.65 Kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	71 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	AGRO SOLVENT PRODUCTS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000784AM26
RA File Number	56AX04000020 AM26
Licence No and Date	1111000161/14/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

1. Complete specification of export and import item with Certificate of Analysis (CoA).
2. Manufacturing process in detail.

Case No.	72 / NC/3/MEET/Feb/202526/13
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Case Status	Case Approved										
Party Name	AMNEAL PHARMACEUTICALS PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026										
HQ File Number	HQRNORM APPLY 00000785AM26										
RA File Number	08AX04000268 AM26										
Licence No and Date	0811014993/14/05/2025										
Norms Committee Decision: The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below.:- <table border="1" data-bbox="196 793 1430 988"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr> </thead> <tbody> <tr> <td>Epinephrine Injection, USP 1 mg / ml.</td><td>1 Number</td><td>1</td><td>Epinephrine Base</td><td>1.10 mg.</td></tr> </tbody> </table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Epinephrine Injection, USP 1 mg / ml.	1 Number	1	Epinephrine Base	1.10 mg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.							
Epinephrine Injection, USP 1 mg / ml.	1 Number	1	Epinephrine Base	1.10 mg.							
RA concerned may take further necessary action as per above decision of NC.											

Case No.	73 / NC/3/MEET/Feb/202526/13					
Case Status	Case Approved					
Party Name	AMNEAL PHARMACEUTICALS PRIVATE LIMITED					
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026					
HQ File Number	HQRNORM APPLY 00000786AM26					
RA File Number	08AX04000267 AM26					
Licence No and Date	0811014994/14/05/2025					
Norms Committee Decision: The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below.:- <table border="1" data-bbox="196 1907 1430 2004"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr> </thead> <tbody> </tbody> </table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.		

Calcium Gluconate in Sodium Chloride Injection 1,000 mg per 50 ml. (20 mg per ml.)	1 Number	1	Calcium Gluconatem Onohydrate USP	1029.00 mg.
Calcium Gluconate in Sodium Chloride Injection 2,000 mg per 100 ml. (20 mg per ml.)	1 Number	2	Calcium Gluconatem Onohydrate USP	2058.00 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	74 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	OCTOCHEM PHARMA AND FLAVOURS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000795AM26
RA File Number	05AX04000482 AM26
Licence No and Date	0511032561/14/05/2025
Norms Committee Decision: The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES, has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions (list of ineligible item under self-declaration basis) of Para 4.11 of FTP -2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information: 1. End use of export item supporting by technical documents	

Case No.	75 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	MANKIND PHARMA LIMITED
Meeting Number	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026

and Date																					
HQ File Number	HQRNORM APPLY 00000803AM26																				
RA File Number	05AX04000541 AM26																				
Licence No and Date	0511032581/14/05/2025																				
Norms Committee Decision:																					
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below.:-																					
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>Bumetanide Tablets USP, 0.5 mg.</td><td>1300000 Numbers</td><td>1</td><td>Bumetanide USP</td><td>0.663 kg.</td></tr><tr><td>Bumetanide Tablets USP, 1 mg.</td><td>5300000 Numbers</td><td>2</td><td>Bumetanide USP</td><td>5.406 kg.</td></tr><tr><td>Bumetanide Tablets USP, 2 mg.</td><td>4650000 Numbers</td><td>3</td><td>Bumetanide USP</td><td>9.486 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Bumetanide Tablets USP, 0.5 mg.	1300000 Numbers	1	Bumetanide USP	0.663 kg.	Bumetanide Tablets USP, 1 mg.	5300000 Numbers	2	Bumetanide USP	5.406 kg.	Bumetanide Tablets USP, 2 mg.	4650000 Numbers	3	Bumetanide USP	9.486 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.																	
Bumetanide Tablets USP, 0.5 mg.	1300000 Numbers	1	Bumetanide USP	0.663 kg.																	
Bumetanide Tablets USP, 1 mg.	5300000 Numbers	2	Bumetanide USP	5.406 kg.																	
Bumetanide Tablets USP, 2 mg.	4650000 Numbers	3	Bumetanide USP	9.486 kg.																	
RA concerned may take further necessary action as per above decision of NC.																					

Case No.	76 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	AMBUJA INTERMEDIATES PVT. LTD..
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000816AM26
RA File Number	08AX04000265 AM26
Licence No and Date	0811015024/15/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the	

following documents:

1. To give balanced chemical reaction, indicating molecular weight of both reactants and products with yield of the reaction with justification.
2. The commercial value of by-products, if any, obtains during the process.

Case No.	77 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	OCTOCHEM PHARMA AND FLAVOURS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000829AM26
RA File Number	05AX04000488 AM26
Licence No and Date	0511032611/15/05/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES, has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions (list of ineligible item under self-declaration basis) of Para 4.11 of FTP -2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

1. End use of export item supporting by technical documents

Case No.	78 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	ASTA BIOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000830AM26
RA File Number	07AX04000233 AM26
Licence No and Date	0711014435/15/05/2025

Norms Committee Decision:

The committee examined the request of the firm for fixation of ad-hoc norms. after due deliberation, the committee decided to fix the ad-hoc norms on the basis of inputs received from the technical authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. Allowed.
CALCIUM THIOGLYCOLATE (Imported Item Output is 99,500 kg. and Domestic Content is 17,219 kg. and Total Export Item Weight 116,719 kg.)	1 Kg.	1	Thioglycolic Acid	0.927 Kg.

RA Concerned May Take Further Necessary Action As Per Above Decision Of NC.

Case No.	79 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	BDR PHARMACEUTICALS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000839AM26
RA File Number	03AX04000656 AM26
Licence No and Date	0311043880/15/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Dec/202526/11 dated 18/12/2025 against advance authorization No. 0311043017 dated 12/04/2025, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Azithromycin tablets 500 mg., (Total	199998	1	Azithromycin Monohydrate	102 kg.

199998 Tablets) (Net Content Bulk Drug Azithromycin Monohydrate 100 Kgs)	Number Tablets			
RA concerned may take further necessary action as per above decision of NC.				

Case No.	80 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	DR.REDDY'S LABORATORIES LTD
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000843AM26
RA File Number	09AX04000132 AM26
Licence No and Date	0911009644/16/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Clopidogrel Bisulfate Tablets 75 mg, (each tablet contains Clopidogrel Bisulfate eq. to Clopidogrel – 75 mg.	1 Number Tablet	1	Clopidogrel Bisulphate Form - II	95.00 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	81 / NC/3/MEET/Feb/202526/13
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Case Status	Case Approved										
Party Name	AMNEAL PHARMACEUTICALS PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026										
HQ File Number	HQRNORM APPLY 00000844AM26										
RA File Number	08AX04000282 AM26										
Licence No and Date	0811015022/16/05/2025										
Norms Committee Decision: The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below.:- <table border="1" data-bbox="196 793 1428 1140"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr> </thead> <tbody> <tr> <td>Leuprolide Acetate Injection 14 mg / 2.8 ml (1mg / 0.2 ml)</td><td>1 Number</td><td>1</td><td>0.5 ml. Sterile Disposable Syringe with Permanently Attached Needle (0.36 MM X 13MM) 28GX1/2" (0.5 ml. 28 G*1/2)</td><td>Relevant, as per Packing Policy with Accountability</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Leuprolide Acetate Injection 14 mg / 2.8 ml (1mg / 0.2 ml)	1 Number	1	0.5 ml. Sterile Disposable Syringe with Permanently Attached Needle (0.36 MM X 13MM) 28GX1/2" (0.5 ml. 28 G*1/2)	Relevant, as per Packing Policy with Accountability
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.							
Leuprolide Acetate Injection 14 mg / 2.8 ml (1mg / 0.2 ml)	1 Number	1	0.5 ml. Sterile Disposable Syringe with Permanently Attached Needle (0.36 MM X 13MM) 28GX1/2" (0.5 ml. 28 G*1/2)	Relevant, as per Packing Policy with Accountability							

Case No.	82 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	AMNEAL PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000867AM26
RA File Number	08AX04000288 AM26
Licence No and Date	0811015034/16/05/2025
Norms Committee Decision: The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below.:-	

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Paricalcitol Injection USP, 2 mcg / ml. (1 ml.)	110367 Vials	1	Paricalcito	242.807 mg.
Paricalcitol Injection USP, 5 mcg / ml. (1 ml.)	110360 Vials	2	Paricalcito	606.98 mg.
Paricalcitol Injection, USP 10 mcg / 2 ml. (5 mcg / ml.) (2 ml.) MDV	66363 Vials	3	Paricalcito	381.59 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	83 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	ADCOCK INGRAM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000875AM26
RA File Number	07AX04000262 AM26
Licence No and Date	0711014466/16/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix-4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

1. Certificate of Analysis (CoA) of import item No. (i) and (5) from Foreign Supplier showing content of active ingredient in the import

Case No.	84 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	ADCOCK INGRAM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000876AM26
RA File Number	07AX04000253 AM26
Licence No and Date	0711014468/16/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix-4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: 1. Certificate of Analysis (CoA) of import item No. (i) and (5) from Foreign Supplier showing content of active ingredient in the import.	

Case No.	85 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	KADAMBA INTRAC PVT.LTD,
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000877AM26
RA File Number	07AX04000227 AM26
Licence No and Date	0711014477/16/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and it has been observed that export product applied by the firm pertains to Norms Committee-6, therefore, it has been decided that the application of the firm may be transferred to Norms Committee-6 for fixation of ad-hoc norms.	

Case No.	86 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	AMNEAL PHARMACEUTICALS PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026													
HQ File Number	HQRNORM APPLY 00000880AM26													
RA File Number	08AX04000296 AM26													
Licence No and Date	0811015041/17/05/2025													
Norms Committee Decision: The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below.:- <table border="1"> <thead> <tr> <th>Export Product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import Items</th> <th>Qty. allowed.</th> </tr> </thead> <tbody> <tr> <td>Leuprolide Acetate Injection 14 mg / 2.8 mL (1 mg /0.2 ml)</td> <td>1 Number</td> <td>1</td> <td>0.5 ml. Sterile Disposable Syringe with Permanently Attached Needle (0.36 MM X 13 MM) 28GX1/2" (0.5 ml. 28 G*1/2)</td> <td>Relevant, as per Packing Policy with Accountability</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Leuprolide Acetate Injection 14 mg / 2.8 mL (1 mg /0.2 ml)	1 Number	1	0.5 ml. Sterile Disposable Syringe with Permanently Attached Needle (0.36 MM X 13 MM) 28GX1/2" (0.5 ml. 28 G*1/2)	Relevant, as per Packing Policy with Accountability
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.										
Leuprolide Acetate Injection 14 mg / 2.8 mL (1 mg /0.2 ml)	1 Number	1	0.5 ml. Sterile Disposable Syringe with Permanently Attached Needle (0.36 MM X 13 MM) 28GX1/2" (0.5 ml. 28 G*1/2)	Relevant, as per Packing Policy with Accountability										

Case No.	87 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000882AM26
RA File Number	03AX04000661 AM26
Licence No and Date	0311043940/17/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:	

1. Wastage at each stage of manufacture to justify the wastage claimed.
2. Source of imported raw material whether it is waste of some chemical plant.

Case No.	88 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000894AM26
RA File Number	34AX04000135 AM26
Licence No and Date	3411006455/19/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No. NC/3/MEET/Apr/202526/1 dated 25/04/2025 against advance authorization No. 3411004561 dated 30/01/2024, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Nystatin and Triamcinolone Acetonide Ointment USP, 1,00,000 UNITS / GM; 0.1% - 15 gm Tube	1 Number	1	Nystatin USP	238.65 mg.
Nystatin and Triamcinolone Acetonide Ointment USP, 1,00,000 UNITS / GM; 0.1% - 30 gm tube	1 Number	2	Nystatin USP	477.30 mg.
Nystatin and Triamcinolone Acetonide Ointment USP, 1,00,000 UNITS / GM; 0.1% - 60 gm tube	1 Number	3	Nystatin USP	954.61 mg.
Nystatin and Triamcinolone Acetonide Cream USP, 1,00,000 UNITS / GM; 0.1% - 15 gm tube	1 Number	4	Nystatin USP	238.65 mg.

Nystatin and Triamcinolone Acetonide Cream USP, 1,00,000 UNITS / GM; 0.1% - 30 gm tube	1 Number	5	Nystatin USP	477.30 mg.
Nystatin and Triamcinolone Acetonide Cream USP, 1,00,000 UNITS / GM; 0.1% - 60 gm tube	1 Number	6	Nystatin USP	954.61 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	89 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	OM TITANATES
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000913AM26
RA File Number	03AX04006607 AM25
Licence No and Date	0311043988/20/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: 1. Complete chemistry, chemical reaction, and stichometric balance on molar basis with molecular weight and percentage yield for each step of reaction.	

Case No.	90 / NC/3/MEET/Feb/202526/13
Case Status	Case Rejected
Party Name	ETERNIS FINE CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000931AM26

RA File Number	03AX04000780 AM26
Licence No and Date	0311044012/20/05/2025
Norms Committee Decision: The firm was initially granted an Advance Authorisation for the export product “Methyl - 3 - Oxo - 2 - Pentyl - 1 - Cyclopentane Acetate” under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorisation under Para 4.07 and are mandatorily required to be processed under Para 4.06 of the HBP. It was observed that the firm obtained the authorisation by misdeclaring that its application was covered under the provisions of Para 4.07, and has not furnished any technical justification/information for the export product. Accordingly, the Committee found no merit in fixing the norms and decided to reject the application. The RA shall ensure that the said authorisation is regularised by recovery of applicable Customs duty along with interest. Further, the RA should also submit a report on how this authorisation was issued under Para 4.07 of HBP, to the Chairperson of the Norms Committee and to PC-4 Section, DGFT Headquarters. The RA concerned may take further necessary action in line with the above decision of the Committee.	

Case No.	91 / NC/3/MEET/Feb/202526/13										
Case Status	Case Approved										
Party Name	TITAN LABORATORIES PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026										
HQ File Number	HQRNORM APPLY 00000962AM26										
RA File Number	03AX04000867 AM26										
Licence No and Date	0311044043/21/05/2025										
Norms Committee Decision:											
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below.:-											
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>Dexlansoprazole Dual Release Pellets</td><td>1 kg.</td><td>1</td><td>Dexlansoprazole</td><td>0.202 kg</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Dexlansoprazole Dual Release Pellets	1 kg.	1	Dexlansoprazole	0.202 kg
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.							
Dexlansoprazole Dual Release Pellets	1 kg.	1	Dexlansoprazole	0.202 kg							

20.0 % w/w				
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RA concerned may take further necessary action as per above decision of NC.

Case No.	92 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000983AM26
RA File Number	05AX04000642 AM26
Licence No and Date	0511032775/22/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No. NC/3/MEET/Sep/202324/14 dated 27/09/2023 against advance authorization No. 0511020475 dated 18/08/2023, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
Ciprofloxacin and Dexamethasone Sterile Otic Suspension 7.5 ml ((Each ml contains Ciprofloxacin 3mg. & Dexamethasone 1 mg (Equivalent to 14625.00 gm. Ciprofloxacin and 4875.00 gm. Dexamethasone Bulk Drug))	942000 Numbers	1	Ciprofloxacin	24.374 kg
		2	Dexamethasone (Micronised)	7.418 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	93 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	USV PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000993AM26
RA File Number	03AX04000781 AM26
Licence No and Date	0311044098/22/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Doxycycline Tablets, USP 50 MG 100 S((32,400 Bottles X 100 Per Bottles = 32,40,000 Tablets) (Total Weight of Export Product = 162.000 Kgs) (Exempts imported input/material weight inclusive of wastage = 175.219 Kgs))	1 Number	1	Doxycycline USP (Monohydrate)	53.066 mg./Tablet
Doxycycline Tablets, USP 100 MG 50 S((1,12,000 Bottles X 50 Per Bottles = 56,00,000 Tablets) (Total Weight of Export Product = 560.000 Kgs) (Exempts imported input/material weight inclusive of wastage = 605.696 Kgs))	1 Number	2	Doxycycline USP (Monohydrate)	106.13 mg./Tablet
Doxycycline Tablets, USP 100 MG 500 S((11,200 Bottles X 500 Per Bottles = 56,00,000 Tablets) (Total Weight of Export Product = 560.000 Kgs) (Exempts imported input/material weight inclusive of wastage = 605.696 Kgs))	1 Number	3	Doxycycline USP (Monohydrate)	106.13 mg./Tablet

Doxycycline Tablets, USP 150 MG 30 S((5,000 Bottles X 30 Per Bottles = 1,50,000 Tablets) (Total Weight of Export Product = 22.500 Kgs) (Exempts imported input/material weight inclusive of wastage = 24.336 Kgs))	1 Number	4	Doxycycline USP (Monohydrate)	159.2 mg/Tablet
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RA concerned may take further necessary action as per above decision of NC.

Case No.	94 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	USV PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000994AM26
RA File Number	03AX04000782 AM26
Licence No and Date	0311044099/22/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No. NC/3/MEET/Dec/202425/12 dated 10/12/2024 against advance authorization No. 0311034851 dated 24/06/2024, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
Idezar 150 mg Tablets 28 S (Irbesartan Tablets 150 Mg 28 S) ((15,175 Boxes X 28 Tablets per Boxes = 4,24,900 Tablets) (Total Weight of Export Product = 63.735 Kgs) (Exempts imported input/material weight inclusive of wastage = 66.813 Kgs))	1 Number	1	Irbesartan Ph. Eur	153 mg.
Idezar 300 MG Tablets 28 S (Irbesartan	1 Number	2	Irbesartan Ph. Eur	306 mg.

Tablets 300 Mg 28 S) ((14,500 Boxes X 28 Tablets per Boxes = 4,06,000 Tablets) (Total Weight of Export Product = 121.800 Kgs) (Exempts imported input/material weight inclusive of wastage = 127.683 Kgs))				
RA concerned may take further necessary action as per above decision of NC.				

Case No.	95 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00000999AM26
RA File Number	03AX04000802 AM26
Licence No and Date	0311044107/22/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No. NC/3/MEET/Jan/202526/12 dated 15/01/2026 against advance authorization No. 0311034851 dated 24/06/2024, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
3 Trifluoro Methyl Acetophenone	1 kg.	1	Acetaldoxime	2.01 kg.
		2	Meta Amino Benzotrifluoride	1.96 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	96 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001010AM26
RA File Number	08AX04000262 AM26
Licence No and Date	0811015090/22/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Aug/202526/7 dated 22/08/2025 against advance authorization No.0811009108 dated 16/08/2023, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Cycloaliphatic Amine Adduct	1 kg.	1	Isophorone Diamine (Vestamine IPD Baxxodur EC 201 Wanamine IPDA)	0.520 kg.
		2	Bisphenol-A	0.090 kg.
		3	Epichlorohydrin	0.072 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	97 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	MANGALAM ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001021AM26
RA File Number	03AX04000601 AM26

Licence No and Date	0311044153/23/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: 1. Indicate the Alpha Pinene content in Gum Terpentine Oil with Certificate of Analysis (CoA). 2. Copy of Bill of Entry indicating Alpha Pinene content in it.	

Case No.	98 / NC/3/MEET/Feb/202526/13													
Case Status	Case Approved													
Party Name	RAJASTHAN ANTIBIOTICS LTD													
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026													
HQ File Number	HQRNORM APPLY 00001030AM26													
RA File Number	05AX04000638 AM26													
Licence No and Date	0511032819/23/05/2025													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Sep/202526/8 dated 17/09/2025 against advance authorization No.0511030623 dated 29/01/2025, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-														
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty. allowed.</td></tr><tr><td>Ceftriaxone Sodium Sterile</td><td>1 kg.</td><td>1</td><td>Ceftriaxone Sodium (Non Sterile) IP</td><td>1.04 kg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Ceftriaxone Sodium Sterile	1 kg.	1	Ceftriaxone Sodium (Non Sterile) IP	1.04 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.										
Ceftriaxone Sodium Sterile	1 kg.	1	Ceftriaxone Sodium (Non Sterile) IP	1.04 kg.										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	99 / NC/3/MEET/Feb/202526/13
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Case Status	Case Approved
Party Name	USV PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001033AM26
RA File Number	03AX04000820 AM26
Licence No and Date	0311044159/23/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Griseofulvin Tablets USP 500 mg 100s((6,450 Bottles X 100 Per Bottles = 6,45,000 Tablets) (Total Weight of Export Product = 322.500 Kgs) (Exempts imported input/material weight inclusive of wastage = 343.237 Kgs))	1 Number	1	Griseofulvin USP	510 mg./Tablet
Ultramicrosize Griseofulvin Tablets, USP 125 mg 100s((2,800 Bottles X 100 Per Bottles = 2,80,000 Tablets) (Total Weight of Export Product = 35.000 Kgs) (Exempts imported input/material weight inclusive of wastage = 37.251 Kgs))	1 Number	2	Griseofulvin USP	127.5 mg./Tablet
Ultramicrosize Griseofulvin Tablets, USP 250 mg 100s((4,200 Bottles X 100 Per Bottles = 4,20,000 Tablets) (Total Weight of Export Product = 105.000 Kgs) (Exempts imported input/material weight inclusive of wastage = 111.752 Kgs))	1 Number	3	Griseofulvin USP	255.0 mg./Tablet

RA concerned may take further necessary action as per above decision of NC.

Case No.	100 / NC/3/MEET/Feb/202526/13										
Case Status	Case Approved										
Party Name	DR.REDDY'S LABORATORIES LTD										
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026										
HQ File Number	HQRNORM APPLY 00001037AM26										
RA File Number	09AX04000133 AM26										
Licence No and Date	0911009690/23/05/2025										
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Jan/202526/12 dated 15/01/2026 against advance authorization No.0911008629 dated 17/12/2024, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr> </thead> <tbody> <tr> <td>Liraglutide solution for injection 6 mg/ml (18 mg / 3 ml) (Each pre-filled pen contains 3 mL solution of Liraglutide injection which is equivalent to Liraglutide 18 mg) (Pack Size : 3s))</td><td>1 Number Injection</td><td>1</td><td>Liraglutide</td><td>19.8 mg.</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Liraglutide solution for injection 6 mg/ml (18 mg / 3 ml) (Each pre-filled pen contains 3 mL solution of Liraglutide injection which is equivalent to Liraglutide 18 mg) (Pack Size : 3s))	1 Number Injection	1	Liraglutide	19.8 mg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.							
Liraglutide solution for injection 6 mg/ml (18 mg / 3 ml) (Each pre-filled pen contains 3 mL solution of Liraglutide injection which is equivalent to Liraglutide 18 mg) (Pack Size : 3s))	1 Number Injection	1	Liraglutide	19.8 mg.							

Case No.	101 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	LAURUS SYNTHESIS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001043AM26
RA File Number	09AX04000174 AM26
Licence No and Date	0911009701/23/05/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Sep/202526/8 dated 17/09/2025 against advance authorization No.0911007869 dated 05/09/2024, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Atinvcitinib(1-[(3R,4S)-4-Cyanotetrahydropyran-3-yl]-3-[(2-fluoro-6-methoxy-4-pyridyl)amino]pyrazole-4-carboxamide (L-005251026-Form-I))	1 kg.	1	2-Fluoro-6-methoxy pyridine (FMP)	1.975 kg.
		2	4,5-bis(Diphenylphosphino)-9,9-dimethylxanthane (Xantphos)	0.125 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	102 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	DR.REDDY'S LABORATORIES LTD
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001057AM26
RA File Number	09AX04000188 AM26
Licence No and Date	0911009705/26/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Quetiapine Fumarate Tabs 25 mg (Pack size:30s) (Consist of 160 Kgs of Quetiapine Fumarate) Brand Name :	6400020 Numbers	1	Quetiapine Fumarate	184.19 kg.

Dopaquel 25 mg				
Quetiapine Fumarate Tabs 100 mg (Pack size:30s) (Consist of 320 Kgs of Quetiapine Fumarate) Brand Name : Dopaquel 100 mg	3200010 Numbers	2	Quetiapine Fumarate	368.42 kg.
Quetiapine Fumarate Tabs 200 mg (Pack size:30s) (Consist of 320 Kgs of Quetiapine Fumarate) Brand Name : Dopaquel 200 mg	1600020 Numbers	3	Quetiapine Fumarate	368.31 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	103 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	ROSSARI BIOTECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001059AM26
RA File Number	03AX04000929 AM26
Licence No and Date	0311044189/26/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: 1. Complete chemistry, chemical reaction, and stichometric balance on molar basis with Molecular weight and percentage yield for each step of reaction.	

Case No.	104 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved

Party Name	GOPINATH CHEM-TECH LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026													
HQ File Number	HQRNORM APPLY 00001061AM26													
RA File Number	08AX04000183 AM26													
Licence No and Date	0811015133/26/05/2025													
Norms Committee Decision:														
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below.:-														
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>Sulpho Gamma Acid (7-Amino-1-Naphthol-3,6-Disulfonic Acid)</td><td>1 kg.</td><td>1</td><td>K ACID</td><td>1.371 kg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Sulpho Gamma Acid (7-Amino-1-Naphthol-3,6-Disulfonic Acid)	1 kg.	1	K ACID	1.371 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.										
Sulpho Gamma Acid (7-Amino-1-Naphthol-3,6-Disulfonic Acid)	1 kg.	1	K ACID	1.371 kg.										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	105 / NC/3/MEET/Feb/202526/13				
Case Status	Case Approved				
Party Name	FRESENIUS KABI INDIA PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026				
HQ File Number	HQRNORM APPLY 00001063AM26				
RA File Number	31AX04000070 AM26				
Licence No and Date	3111004839/26/05/2025				
Norms Committee Decision:					
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Aug/202526/7 dated 22/08/2025 against advance authorization No.0311035506 dated 15/07/2024, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-					
Export Product		Qty.	Sl. No.	Import Items	Qty. allowed.

Aminowel 5% Infusion 250 ml	310000 Numbers	1	Glycine EP	284.81 kg.
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RA concerned may take further necessary action as per above decision of NC.

Case No.	106 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	VENUS REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001079AM26
RA File Number	30AX04000122 AM26
Licence No and Date	3011007033/27/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Jan/202526/12 dated 15/01/2026 against Advance Authorization No.3011006926 dated 08/05/2025 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Ceftriaxone powder for solution for injection 500 mg (Each vial contains: Ceftriaxone Sodium equivalent to ceftriaxone...500 mg)	1 Number	1	Ceftriaxone Sodium Sterile	580 mg.
Ceftriaxone powder for solution for injection 1000 mg (Each vial contains: Ceftriaxone sodium Equivalent to ceftriaxone..1000 mg)	1 Number	2	Ceftriaxone Sodium Sterile	1.16 gm.
Ceftriaxone powder for solution for injection 2000 mg (Each vial contains:	1 Number	3	Ceftriaxone Sodium Sterile	2.32 gm.

Ceftriaxone sodium equivalent to ceftriaxone..2000 mg)				
RA concerned may take further necessary action as per above decision of NC.				

Case No.	107 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	MANGALAM ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001097AM26
RA File Number	03AX04000374 AM26
Licence No and Date	0311044240/28/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Feb/202223/20 dated 24/02/2023 against Advance Authorization No.0311006375 dated 23/08/2021 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Dipentene (Mixture of Monocyclic Terpenes)	1 kg.	1	Gum Turpentine Oil	1.03 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	108 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	USV PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026													
HQ File Number	HQRNORM APPLY 00001101AM26													
RA File Number	03AX04000973 AM26													
Licence No and Date	0311044251/28/05/2025													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No. NC/3/MEET/Jul/202526/6 dated 31/07/2025 against advance authorization No. 0311040406 dated 14/01/2025, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-														
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>Propafenone HCL ER Capsules USP 225 MG 60 s us (Ris ((6,999 Bottles X 60 Capsules Per Bottles = 4,19940 Capsules) (Total Weight of Export Product = 94.487 Kgs)</td><td>1 Number Capsule</td><td>1</td><td>Propafenone Hydrochloride</td><td>229.5 mg/Capsule</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Propafenone HCL ER Capsules USP 225 MG 60 s us (Ris ((6,999 Bottles X 60 Capsules Per Bottles = 4,19940 Capsules) (Total Weight of Export Product = 94.487 Kgs)	1 Number Capsule	1	Propafenone Hydrochloride	229.5 mg/Capsule
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.										
Propafenone HCL ER Capsules USP 225 MG 60 s us (Ris ((6,999 Bottles X 60 Capsules Per Bottles = 4,19940 Capsules) (Total Weight of Export Product = 94.487 Kgs)	1 Number Capsule	1	Propafenone Hydrochloride	229.5 mg/Capsule										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	109 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	VENUS REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001102AM26
RA File Number	30AX04000129 AM26
Licence No and Date	3011007048/28/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No. NC/3/MEET/Jan/202526/6 dated 15/01/2026 against advance authorization No. 3011006063 dated 21/11/2024, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-	

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Docetaxel Injection Concentrate (20 mg / 0.5 ml) (Each 0.5 ml Contains: Docetaxel Trihydrate Eqv. To Anhydrous Docetaxel...20 mg, Polysorbate-80 USP...Q.S. Containing 990.040 gm of Docetaxel Trihydrate)	1 Number	1	Docetaxel Anhydrous	23.468 mg.
Docetaxel Injection Concentrate (80 mg /2.0 ml) (Each 0.5 ML Contains: Docetaxel Trihydrate Eqv. To Anhydrous Docetaxel...20 mg, Polysorbate-80 USP...Q.S Containing 2650.039 gm of Docetaxel Trihydrate)	1 Number	2	Docetaxel Anhydrous	93.873 mg.
Docetaxel Injection Concentrate (120 mg /3.0 ML) (Each 0.5 ML Contains: Docetaxel Trihydrate Eqv. To Anhydrous Docetaxel...20 mg, Polysorbate-80 USP...Q.S Containing 3360 gm of Docetaxel Trihydrate)	1 Number	3	Docetaxel Anhydrous	140.81 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	110 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	FRESENIUS KABI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001122AM26

RA File Number	31AX04000081 AM26
Licence No and Date	3111004847/28/05/2025
Norms Committee Decision: As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.	

Case No.	111 / NC/3/MEET/Feb/202526/13													
Case Status	Case Approved													
Party Name	SENTISS PHARMA PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026													
HQ File Number	HQRNORM APPLY 00001124AM26													
RA File Number	05AX04000719 AM26													
Licence No and Date	0511032963/28/05/2025													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No. NC/3/MEET/Apr/202526/1 dated 25/04/2025 against advance authorization No. 0511027690 dated 12/09/2024, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-														
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>Brinex / Brinex-M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1%)- 5ml (Each ml contains 10 mg of Brinzolamide))</td><td>1 Vial</td><td>1</td><td>Brinzolamide Micronized Sterile</td><td>51.00 mg/Vial</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Brinex / Brinex-M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1%)- 5ml (Each ml contains 10 mg of Brinzolamide))	1 Vial	1	Brinzolamide Micronized Sterile	51.00 mg/Vial
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.										
Brinex / Brinex-M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1%)- 5ml (Each ml contains 10 mg of Brinzolamide))	1 Vial	1	Brinzolamide Micronized Sterile	51.00 mg/Vial										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	112 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	SENTISS PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001125AM26
RA File Number	05AX04000723 AM26
Licence No and Date	0511032964/28/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No. NC/3/MEET/Jul/202526/6 dated 31/07/2025 against advance authorization No. 0511030286 dated 13/01/2025, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Visallergol Eye Drops 0.2%, 2.5 ml (Visallergol Eye Drops 0.2%, 2.5 ml)	1 Number	1	Olopatadine HCL	5.61 mg.
Oftahist (Olopatadine Eye Solution 0.1 Percent in 5ml Vial)(Oftahist (Olopatadine Eye Solution 0.1 Percent in 5ml Vial))	1 Number	2	Olopatadine HCL	5.61 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	113 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001126AM26
RA File Number	05AX04000695 AM26
Licence No and Date	0511032965/28/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Difluprednate Ophthalmic Emulsion, 0.05% w/v Sterile Eye Drops, 3ml((Each ml contains Difluprednate 0.5 mg (Equivalent to 9.000 Gram of Bulk Drug))	1 Number	1	Difluprednate (Micronized)	1.53 mg.
Difluprednate Ophthalmic Emulsion, 0.05% w/v Sterile Eye Drops, 5ml((Each ml contains Difluprednate 0.5 mg (Equivalent to 167.590 Gram of Bulk Drug))	1 Number	2	Difluprednate (Micronized)	2.55 mg.
Difluprednate Ophthalmic Emulsion, 0.05% w/v Sterile Eye Drops, 10ml((Each ml contains Difluprednate 0.5 mg (Equivalent to 30.000 Gram of Bulk Drug))	1 Number	3	Difluprednate (Micronized)	5.10 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	114 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	SENTISS PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001127AM26
RA File Number	05AX04000722 AM26
Licence No and Date	0511032966/28/05/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No.NC/3/MEET/Apr/202324/1 dated 28/04/2023 against advance authorization No.0511016292 dated 12/12/2022, it was decided to ratify ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty.
Mydrimax Eye Drops 5 ml Vials (Each ml contains Tropicamide 0.8%)	1 Number	1	Tropicamide	40.8 mg / 5 ml vial

RA concerned may take further necessary action as per above decision of NC.

Case No.	115 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001128AM26
RA File Number	03AX04000994 AM26
Licence No and Date	0311044297/28/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
PHELISANS (Phenazone & Lidocaine Hydrochloride Ear Drops 4 % + 1 % / (Phenazone and Lidocaine Hydrochloride Ear Drops 40 mg/gm + 10 mg/gm) (Pack Size 16 gms) (Net wt. of Phenazone is 192.00 Kgs))	300000 Numbers	1	Phenazone	195.84 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	116 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	ADCOCK INGRAM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001129AM26
RA File Number	07AX04000304 AM26
Licence No and Date	0711014563/28/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No.NC/3/MEET/Apr/202324/1 dated 28/04/2023 against advance authorization No.0511016292 dated 12/12/2022, it was decided to ratify ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
IBUPROFEN 200 mg + CODEINE PHOSPHATE 12.8mg Tablets (IBUPROFEN 200 mg + CODEINE PHOSPHATE 13.169mg Tablets (IBU- 600.00+COD-39.507 KGS, No of Tabs 3000000) BP/USP/EP)	1 Number	1	Ibuprofen BP/USP/EP	204.00 mg.
		2	Codeine Phosphate BP/EP/USP/ PH.EUR	13.056 mg.
CO-CODAMOL 15 mg / 500 mg TABLETS (CO- CODAMOL 15.432 mg / 500 mg TABLETS (PARA 500 mg + CODEINE PHOSPHATE 15.432 mg) (PARA-15000+COD-462.960	1 Number	3	Codeine Phosphate BP/USP/EP/ PH.EUR	15.30 mg.

KGS (No of Tabs 30000000) BP/EP/USP/ PH.EUR)				
RA concerned may take further necessary action as per above decision of NC.				

Case No.	117 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	HINDYS LAB PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001141AM26
RA File Number	09AX04000095 AM26
Licence No and Date	0911009733/29/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Tert-Butyl-2-((4R,6S)-6-((E)-2-(4-(4-Fluorophenyl)-6-Isopropyl-2-(N-Methylmethanesulfonamido)Pyrimidin-5-Yl)vinyl)-2,2-Dimethyl-1,3-Dioxane-4-Yl-) Acetate (TIN))	1 kg.	1	N-(4-(4-Fluorophenyl)-5-(hydroxymethyl)-6-isopropylpyrimidin-2-yl)-N-methylmethane sulfonamide (FMS))	0.927 kg.
		2	Tert-butyl 2-((4R,6S)-2,2-dimethyl-6-(((5-methyl-1,3,4-thiadiazol-2-yl) sulfonyl) methyl)-1,3-dioxan-4-yl) acetate (TTD)	0.984 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	118 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	NOVA INTERCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001143AM26
RA File Number	08AX04000299 AM26
Licence No and Date	0811015144/29/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: 1. Complete chemistry, chemical reaction, and stichometric balance on molar basis with Molecular weight and percentage yield for each step of reaction.	

Case No.	119 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001144AM26
RA File Number	08AX04000362 AM26
Licence No and Date	0811015145/29/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: 1. A balanced chemical reaction indicating molecular weight of reactants and products with yield of the reaction.	

2. Technical details with calculation of requirement of raw materials, indicating wastage of raw materials.

Case No.	120 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001145AM26
RA File Number	08AX04000350 AM26
Licence No and Date	0811015149/29/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Jul/202122/4 dated 15/07/2021 against advance authorization No.081100725 dated 19/02/2021, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Cresyl Glycidyl Ether	1500000 kg.	1	Epichlorohydrin	0.626 kg.
		2	Ortho Cresol	0.725 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	121 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	ARESKO LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026

HQ File Number	HQRNORM APPLY 00001151AM26
RA File Number	05AX04000384 AM26
Licence No and Date	0511032974/29/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Nandrolone decanoate (Non-Micronized)	1 kg.	1	19-Norandrostenedione	0.982 kg.
Norethisterone Enanthate	1 kg.	2	19-Norandrostenedione	0.950 kg.
Norethisterone (Micronized/Non-Micronized)	1 kg.	3	19-Norandrostenedione	1.066 kg.
Norethisterone Acetate (USP)	1 kg.	4	19-Norandrostenedione	1.038 kg.
Norethisterone (Micronized/Non-Micronized)	1 kg.	5	19-Norandrostenedione	1.066 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	122 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	INDIA GLYCOLS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001171AM26
RA File Number	05AX04000324 AM26
Licence No and	0511033008/30/05/2025

Date																				
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Feb/202425/17 dated 25/02/2025 against advance authorization No. 0511021178 dated 03/10/2023, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-																				
<table border="1"> <thead> <tr> <th>Export Product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import Items</th> <th>Qty. allowed.</th> </tr> </thead> <tbody> <tr> <td rowspan="3">Mono Ethylene Glycol (MEG)</td> <td rowspan="3">1 kg.</td> <td>1</td> <td>Denatured Ethyl Alcohol</td> <td>1.123 kg.</td> </tr> <tr> <td>2</td> <td>Silver Catalyst (Activity 17% to 18%)</td> <td>0.000228 kg.</td> </tr> <tr> <td>3</td> <td>Alumina Catalyst</td> <td>0.000362 kg.</td> </tr> </tbody> </table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Mono Ethylene Glycol (MEG)	1 kg.	1	Denatured Ethyl Alcohol	1.123 kg.	2	Silver Catalyst (Activity 17% to 18%)	0.000228 kg.	3	Alumina Catalyst	0.000362 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.																
Mono Ethylene Glycol (MEG)	1 kg.	1	Denatured Ethyl Alcohol	1.123 kg.																
		2	Silver Catalyst (Activity 17% to 18%)	0.000228 kg.																
		3	Alumina Catalyst	0.000362 kg.																
RA concerned may take further necessary action as per above decision of NC.																				

Case No.	123 / NC/3/MEET/Feb/202526/13
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001173AM26
RA File Number	09AX04000212 AM26
Licence No and Date	0911009747/30/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Apr/202526/1 dated 25/04/2025 against advance authorization No. 0911004131dated 08/12/2022, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-	

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Tobramycin for Inhalation solution 60 mg / ml (300 mg / 5 ml)	1 Number	1	Tobramycin Sulfate	466.49 mg.
Tobramycin for Inhalation solution 75 mg / ml (300 mg / 4 ml)	1 Number	2	Tobramycin Sulfate	466.49 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	124 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001192AM26
RA File Number	03AX04000797 AM26
Licence No and Date	0311044356/30/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: 1. Wastage at each stage of manufacture to justify the wastage claimed. 2. Source of imported raw material whether it is waste of some chemical plant.	

Case No.	125 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026

and Date	
HQ File Number	HQRNORM APPLY 00001193AM26
RA File Number	03AX04000795 AM26
Licence No and Date	0311044357/30/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: I. Wastage at each stage of manufacture to justify the wastage claimed. II. Source of imported raw material whether it is waste of some chemical plant.	

Case No.	126 / NC/3/MEET/Feb/202526/13
Case Status	Case Deferred
Party Name	ATVANTIC FINECHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202526/ 13 and 20/02/2026
HQ File Number	HQRNORM APPLY 00001200AM26
RA File Number	08AX04000318 AM26
Licence No and Date	0811015176/30/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: 1. To give balanced chemical reaction, indicating molecular weight of both reactants and products with yield of the reaction with justification. 2. The commercial value of by-products, if any, obtained during the process.	

